

**COMMITTEE ON MEMBER OF PARLIAMENT LOCAL AREA  
DEVELOPMENT SCHEME**

**TENTH REPORT**

**(THIRTEENTH LOK SABHA)**

**Ministry of Statistics and Programme Implementation Proposals**

**to amend Guidelines on MPLADS'**

**Presented to Hon'ble Speaker, Lok Sabha on 12.08.2002**

**Presented to Lok Sabha on 21 November, 2002**

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**August, 2002/Sravana,1924(S)**

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## COMPOSITION OF THE MPLADS COMMITTEE

**Dr. Bolla Bulli Ramaiah** - **Chairman**

### MEMBERS

2. Dr. Baliram
3. Prof. Dukha Bhagat
4. Shri Satyavrat Chaturvedi
5. Shri Ajoy Chakraborty
6. Shri Nikhil Kumar Choudhary
7. Shri Priya Ranjan Dasmunsi
8. Shri Chandrakant Khaire
9. Shri C. Kuppusami

10. Dr. K. Malaisamy
11. Shri Manjay Lal
12. Shri A.K. Moorthy
13. Shri Ali Mohmad Naik
14. Shri Sis Ram Ola
15. Shri Sohan Potai
16. Prof. R.R. Pramanik
17. Shri Ramsagar Rawat
18. Shri Bishnu Pada Ray
19. Shri Saiduzzama
20. Shri Balbir Singh
21. Shri Manoj Sinha
22. Shri Bhupendra Sinh Solanki
23. Shri Chunni Lal Bhau Thakur
24. Dr. Jaswant Singh Yadav

#### SECRETARIAT

- |                              |   |                             |
|------------------------------|---|-----------------------------|
| <b>1. Shri John Joseph</b>   | - | <b>Additional Secretary</b> |
| <b>2. Shri Ram Autar Ram</b> | - | <b>Joint Secretary</b>      |
| <b>3. Shri R.N. Kalra</b>    | - | <b>Director</b>             |
| <b>3. Shri S.C.Kaliraman</b> | - | <b>Assistant Director</b>   |

### INTRODUCTION

I, the Chairman of the Committee on Member of Parliament Local Area Development Scheme (MPLADS) (2002) having been authorised by the Committee to submit the Report on their behalf, present this Tenth Report on the Ministry of Statistics and Programme Implementation 'Proposals to amend Guidelines on MPLADS.'

2. The Committee considered the representations and proposals received from Hon'ble Ministers and Members of Parliament for amendment to Guidelines on MPLAD Scheme at their sittings held on 5 February, 14 March, 21 March, 23 April, 16 May and 25 June, 2002. The observations/recommendations made in the Report are based on the decisions taken by the Committee at their aforesaid sittings.

3. The Committee considered and adopted the Report at their sitting held on 31 July, 2002.

4. The Committee would like to express their thanks to the Ministry of Statistics and Programme Implementation for placing before them the written notes and information the Committee desired in connection with the examination of the representations and suggestions of Hon'ble Members of Parliament for amendment to the Guidelines on MPLAD Scheme.

5. For facility of reference, the observations/recommendations of the Committee have been printed in bold letters in the body of the Report and have also been reproduced in consolidated form in the Appendix to the Report.

Dr. BOLLA BULLI RAMAIAH

Chairman, Committee on Member of Parliament Local Area Development Scheme

New Delhi

7 August, 2002

Sravana 16, 1924(S)

### **I Allowing for construction of bridges and road in Andaman District.**

1.1 Shri Bishnu Pada Ray, MP (LS) addressed a letter dated 13 November, 2001 to hon'ble Chairman, Committee on MPLADS regarding allowing construction of bridges and road in Andaman District.

1.2 The hon'ble Member, in his letter stated as follows:-

“I would like to draw your kind attention to letter No. 15-30/Dev-2001/N & MA/4326 dated 12 November, 2001 on the above mentioned subject addressed to the Joint Secretary, Ministry of Statistics and Programme Implementation by the Deputy Commissioner, Andaman District.

Since all the works are costing more than Rs. 25 lakh, I request you to kindly accord approval to these works at the earliest. It is also requested that necessary funds as per the entitlement of my constituency may also kindly be released at the earliest so that the works can be taken up by the MES within the current financial year.”

1.3 In this regard, the Ministry of Statistics and Programme Implementation in their communication dated 12 December, 2001 have stated as follows:-

“The undersigned is directed to forward herewith a copy of letter No. 15-30/Dev-2001/ N&MA/ 4326 dated 12 November, 2001 (See Annexure-I) received from the Deputy Commissioner, Andamans District on the above subject alongwith a copy of letter dated 10 November, 2001 of hon'ble MP (LS) Shri Bishnu Pada Ray containing list of works for which the estimate have been prepared by Chief Engineer (Navy) of MES to whom the hon'ble MP wants the works to be entrusted. The details of the works and their estimated cost are as under:-

(i) Construction of Bridges at Shri Augustin Lakra's House Ward No.2 Kaushalya Nagar. - Rs.82.20 lakh

(ii) Construction of Rural Road from ATR via Shri Nikhil Gharan's House incl culvert to Shantanu Medical Bridge, culvert - Rs. 144.00 lakh

(iii) Construction of big bridge with approach road at Govindapura Teachers Colony - Rs. 125.40 lakh

(iv) Construction of RCC bridge over Kalpong river - Rs. 77.40 lakh

(v) Construction of RCC bridge over Milangram Ward No.1 Nallah with Approach Road. - Rs. 64.80 lakh

The Guidelines on MPLADS stipulate that the MPs should suggest individual works costing not more than Rs. 25 lakh per work. Proposals involving costs

substantially higher than Rs. 25 lakh are considered by the two MPLADS Committees on case to case basis. Since the instant proposals of hon'ble MP (LS) exceed the permissible ceiling of Rs. 25 lakh per work substantially, relaxation by the Committees on MPLADS needs to be obtained.

From the letter of Chief Engineer, Navy dated 6 November, 2001 a copy of which is also enclosed (See Annexure-II), it could be seen that Consultancy Charges, Contingency & Departmental Charges have been added to the total cost. Under the present Guidelines all such charges are inadmissible. The DC (Andamans) in his letters has also mentioned that the 16.5% departmental charges as included in the estimates will not be paid to the implementing agency. The DC has not made any comments about payment of consultancy (5%) and contingency (3%) also being clarified by MES.

The works under MPLADS are required to be executed by the DC by following the established procedure. The DC is to select the implementing agency for execution of the work, whereas the hon'ble MP has suggested MES (Chief Engineer, Navy) for entrusting the works to them.

It is requested that the matter may be placed before the Committee on MPLADS, Lok Sabha/Rajya Sabha for consideration on the following points:-

- (a) to relax the limit of Rs. 25 lakh per work in each of the above said 5 works;
- (b) entrusting the execution of works to MES as per choice of the hon'ble MP;
- (c) not allowing payment of consultancy, contingency and departmental charges claimed by MES, if it decided by the Committee to allow execution of works by MES.”

### **Recommendation**

1.4 The Committee note the proposal of hon'ble Member regarding giving relaxation in the limit of Rs. 25 lakh and entrusting the execution of works for construction of bridges and road in Andaman district to MES as per the choice of the hon'ble member. The Committee after having considered the proposal, approve it with the condition that no consultancy and contingency charges would be made to the Military Engineering Service (MES) from the MPLADS funds.



## II

### **Request for withholding transfer of funds/withdrawal of consent of contribution made towards the rehabilitation works in the cyclone affected areas of Orissa**

The Ministry of Statistics and Programme Implementation have addressed a letter dated 23 November, 2001 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 16 November, 2001 from Shri Moinul Hassan, MP (LS) regarding withholding transfer of funds/withdrawal of consent of contribution made towards the rehabilitation works in the cyclone affected areas of Orissa.

Shri Moinul Hassan, MP (LS), in his letter, stated as follows:-

“As you are aware that, I have sent an consent letter to provide Rs. 10.00 lakh for Orissa Cyclone Fund.

But at present there is huge number of projects, in my hand, which is very much urgent for my constituency. So, I would like to request you to stop the payment of the above said amount from my MPLADS fund at present. I will provide the fund next as early as possible for the Orissa Cyclone Fund.

This is for your kind information and taking necessary action.”

2.2 The Ministry in their communication dated 23 November, 2001 stated as under:-

“The undersigned is directed to forward herewith a copy of the letter received from Shri Moinul Hassan, hon’ble MP on the above mentioned subject, and to say that on receipt his consent for allocating of Rs. 10 lakh, the Nodal DC was requested on 27 November, 2000 to transfer the amount to the Chief Secretary, Government of Orissa. In spite of repeated reminders, the said amount is yet to be transferred by the DC to Government of Orissa. Shri Hassan has since advised to withdraw the consent. A copy of the communication, dated 16 November, 2001 received from him enclosed. Although the requisite amount has not been received by the Government of Orissa but there is likelihood that the Government of Orissa may have planned certain projects on the basis of the contribution desired to be made by the hon’ble Member (Lok Sabha). It is requested that the matter may please be placed before the Committee on MPLADS.”

### **Recommendation**

2.3 **The Committee note the proposal of Shri Moinul Hassan, hon’ble Member of Lok Sabha regarding withholding transfer of funds/withdrawal of consent of contribution made towards the rehabilitation works in the cyclone affected areas of Orissa and recommend to allow the withdrawal of consent of contribution made towards the rehabilitation works in the cyclone affected areas of Orissa with the condition that the said amount of Rs. 10 lakh must be lying with the concerned Nodal District Magistrate.**

## III

### **Purchase of Mammography machine, under MPLADS for the Kidwai Memorial Institute of Oncology in Bangalore.**

3.1 The Ministry of Statistics and Programme Implementation have addressed a letter dated 11 December, 2001 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 23 November, 2001 from Shri C.K. Jaffer Sharief, MP (LS) regarding purchase of Mammography machine, under MPLADS for Kidwai Memorial Institute of Oncology in Bangalore.

3.2 Shri C.K. Jaffer Sharief, MP (LS), in his letter, stated as follows:-

“Kidwai Memorial Institute of Oncology falls in Bangalore South Parliamentary constituency. I, MP of Bangalore North constituency, wish to help the Institute to purchase Mammography Machine from out of the MPLAD Fund at my disposal. However, on the ground that the Institute does not fall in my constituency, the proposal has been turned down by your Department.

Each Parliamentary constituency cannot afford to have independent cancer institutes. An institute of the character and reputation of Kidwai Memorial Institute of Oncology cater to the needs not only of the Karnataka but also of the entire South. Such foundations should be held above the purview of narrow geographical limits. I suggest that necessary changes should be introduced in the Guidelines governing the fund under MPLAD Scheme. In the meantime, necessary direction may kindly be issued to the Dy. Commissioner, Bangalore District, to sanction the amount in favour of the Kidwai memorial Institute of Oncology.”

3.3 The Ministry of Statistics and Programme Implementation in their communication dated 11 December, 2001 have stated as follows:-

“Shri C.K. Jaffer Sharief, Member of Parliament from Bangalore (North) constituency has desired to purchase, out of his MPLADS funds, a Mammography machine for Kidwai Memorial Institute of Oncology. He has mentioned that this institute falls outside his constituency but caters to the needs of not only Karnataka but also of entire South. He has, accordingly, requested for making necessary changes in the Guidelines.

The proposal of Shri Jaffer Sharief is not covered under the present Guidelines on the following two accounts:-

- (1) The work does not fall in the constituency of the MP and Lok Sabha MPs can recommend works outside their constituencies only in case of natural calamity of extreme severity.
- (2) Purchase of hospital equipment is permitted only for Government hospitals while the Kidwai Memorial Institute of Oncology appears to be a private hospital.

It is, therefore, requested that the matter may please be placed before the Committee on MPLADS, Lok Sabha and Rajya Sabha, for their consideration.”

### **Recommendation**

3.4 The Committee consider the proposal of hon’ble Member regarding Purchase of Mammography machine under MPLADS for the Kidwai Memorial Institute of Oncology in Bangalore from the MPLADS funds and approve it as a special case as it is related to an humanitarian and public welfare cause.

## **IV**

### **Seeking ex-post facto approval for purchase of literary books for distribution in schools and public libraries under MPLADS in Sikkim**

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4.1 Shri Pawan Chamling, hon’ble Chief Minister, Sikkim addressed a letter dated 28 December, 2001 to hon’ble Chairman, Committee on MPLADS regarding seeking ex-post facto approval for purchase of literary books for distribution in schools and public libraries under MPLADS for consideration of the Committee on MPLADS.

4.2 The hon’ble Chief Minister, in his letter, stated as follows:-

“It was observed that the school libraries and the rural public libraries/reading rooms were not having sufficient books of literary and academic value. The reading habits of the general masses in the State was also not very encouraging. With a view to inculcate good reading habits into the masses and school students as well as with an idea

to provide books of literary, social and academic value, Shri Bhim Dahal, Member of Parliament, Lok Sabha, had recommended the purchase of literary books for distribution in various schools and rural libraries. The list of books recommended for purchase were duly verified by the Education Department, which had endorsed that all these books fall in the category of educational and literary publications, which would be an asset to school and rural public libraries. It was believed that this will be a unique scheme with promise to enhance the level of the material that was already available in the school and rural public libraries.

The books were of eminent authors like Parijat, who is regarded as one of the greatest writers for women's emancipation and social re-awakening. The intention was to educate the masses on how new thinking on women's rights, social change and other related matters should take place in the society. Accordingly, the books were procured and distributed through the Rural Development Department and Education Department to various schools and rural public libraries with a view to inculcate good reading habits among the school children and common masses.

The Office of the Accountant General, Sikkim, has objected to the purchase of literary books for distribution in various schools/rural public libraries as it considered the purchase of books as inventory. However, this is to clarify that books are permanent assets which cannot be deemed to be falling in the category of inventory or stock, such as the like of Photo-copying machine, FAX machine or even computers. Good books are assets for the society and can enhance the level of public conscience. Further, since the objection of the Accountant General, Sikkim, was brought to the notice of the Member of Parliament, Lok Sabha, no additional recommendation has been made for the purchase of books since then.

I write this letter to specially request you to give ex-post facto approval and one time exemption through your esteemed Committee so that the purchase of books done during the year 1997-98, 1998-99, amounting to Rupees twenty lakh only is regularised for a good cause.

4.3 In this connection, it may be mentioned that a similar representation dated 27 October, 2000 (See Annexure- I) was also received from Shri Bhim Dahal, MP (Lok Sabha) which was referred to the Ministry of Statistics and Programme Implementation for obtaining their factual comments thereon. The Ministry had stated that books are an inventory item and as such their purchase was restricted under the Guidelines on MPLADS. The Ministry had also stated that the hon'ble Member had also made a request to the then Minister of State (S&PI) Shri Arun Shourie vide his letter dated 24 August, 2000 (See Annexure- II) for allowing ex-post facto approval to the purchase of books worth Rs. 20 lakh on his recommendation under MPLADS. MOS(S&PI) vide his letter dated 30.8.2000 (See Annexure- III) had regretted the regularisation of purchase of books due to the restriction in the guidelines on purchase of inventory items. The DC, East District Sikkim was also advised to recoup the amount of Rs. 20 lakh to the MPLADS funds from their own sources. The hon,ble Member vide this Secretariat letter dated 4 January, 2001 was also apprised of the above position.

### **Recommendation**

4.4 **The Committee consider the proposal regarding giving ex-post facto approval for purchase of books for distribution in schools and public libraries under MPLADS in Sikkim. The Committee are of the view that the books which were purchased from the MPLADS funds of hon'ble Member, Shri Bhim Dahal were of eminent authors like Parijat and contended the theme of women's emancipation and social re-awakening. Further, the books were meant to be distributed among the school children. Keeping in view the foregoing, the Committee approve the proposal of hon'ble Member for giving ex-post facto approval and one time exemption in the case relating to the purchase of books made during the year 1997-98 and 1998-99 amounting to Rs. 20 lakh under MPLAD Scheme in Sikkim. The Committee also feel that it should be treated as a special case and not to be quoted as a precedent in future.**

5.1 The Ministry of Statistics and Programme Implementation have forwarded vide their communication dated 20 December, 2001 a brief note for not having a separate Accounting Procedure for MPLAD Scheme at District Level for being placed before the Committee on MPLADS, Lok Sabha for their consideration.

5.2 In their communication, the Ministry have stated the following reasons for not having a separate Accounting Procedure for MPLAD Scheme:-

“The Member of Parliament Local Area Development Scheme (MPLADS) has been in operation since 23<sup>rd</sup> December, 1993. The question of having an accounting procedure for this Scheme has been raised time and again.

The Comptroller & Auditor General of India (CAG) in their two test audits have pointed out that the accounting procedure for the Scheme funds has not been finalised.

The Ministry of Statistics and Programme Implementation is of the opinion that no separate accounting procedure for MPLADS, at District level, is necessary due to following reasons:-

- (a) The Scheme is in existence for the last eight years. The Districts are to get the works executed by following the established procedure of the State Governments and they are maintaining accounts as per the established procedure of the concerned State Governments. No problem has been pointed out by any District in maintaining accounts of the Scheme. The existing system has stood the test of time.
- (b) A separate accounting procedure for MPLADS may disturb the existing system, if any of the provisions in the proposed accounting procedure is not in conformity with the established procedure of the State Governments, which varies from State to State.
- (c) The State Governments or the Districts are not paid any contingency expenditure for implementing the Scheme. They are doing so from their own funding. For maintaining a separate accounting procedure, demands will be raised by the States/Districts for giving them funds for doing so. The Ministry of Finance has not agreed to give even any contingency charges to the Districts as an additionality.

The issue of suitable accounting procedure for MPLAD Scheme was raised in the Rajya Sabha through a Unstarred Question No.1364. After careful consideration and with the approval of the Minister in-charge, it was answered that no separate accounting procedure is necessary as the heads of the Districts are required to implement the works, under the Scheme, while following the established procedures which may vary from State to State and uniform accounting procedure for the Scheme will not be in tune with the existing procedures of the State Government.

To sum up, the Districts are to implement MPLADS works as per the established procedures of the concerned State Government. It becomes necessary that they are allowed to maintain accounts also as per the established accounting procedure of the concerned State Government. A separate accounting procedure for MPLAD Scheme is not necessary.”

### **Recommendation**

**5.3 The Committee note the proposal of the Ministry of Statistics and Programme Implementation regarding reviewing the accounting procedure for MPLAD Scheme and allow that the status quo should be maintained because the separate accounting procedure for the MPLADS funds could disturb the existing system adopted in the various States which may vary from State to State. Further, it may also raise the demand of contingency expenditure by the State Governments.**

**Suggestion regarding contribution of Rs. 25 lakh under the quota of MPLADS to meet the part cost of the construction work of Third Floor building in the Faculty of Pharmacy of Hamdard University**

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6.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 19 December, 2001 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 29 November, 2001 from the Chief Engineer, Municipal Corporation of Delhi containing therewith the proposal of Dr. A.R.Kidwai, MP (RS) regarding contribution of Rs. 25 lakh under the quota of MPLADS to meet the part cost of the construction work of the Third Floor in the faculty of Pharmacy of Hamdard University.

6.2 The Ministry of Statistics and Programme Implementation have, in their communication dated 19 December, 2001, stated as follows:-

“The undersigned is directed to forward herewith the letter dated 29.11.2001 (See Annexure) received from the Chief Engineer, Municipal Corporation of Delhi containing the proposal of Dr. A.R.Kidwai, Hon’ble MP(Rajya Sabha) for the contribution of Rs.25 lakh to meet part cost of the construction work of the Third Floor in the Faculty of Pharmacy of Hamdarad University.

The estimated cost of the Third Floor is Rs.36 lakh, out of which Rs.25 lakhs are proposed to be met from MPLADS funds and balance from the Hamdard University. The University proposes to entrust the work to a contractor to be approved by the Building Committee of the University and is not inclined to entrust the work to any Government Agency as required under MPLADS. The work is yet to take off and the University wish to keep the money ready in advance as reserve. In this connection, it is stated that in accordance with para 2.3 of the Guidelines on MPLADS, sharing of MPLADS funds with funds from other sources, should be for clearly identifiable part of work and should result in completion of the project and as per para 2.1 of the Guidelines, the Head of the District has to get the work implemented through a Governmental Agency or a reputed NGO, to be selected by him. Jamia Hamdard is a deemed University being run by a Registered Society. Therefore, they will have to enter into an agreement with the State Government (MCD) to avail the benefit of MPLADS funds.

The matter may be placed before the Committee on MPLADS Lok Sabha/Rajya Sabha for considering whether to allow release of Rs.25 lakh on the recommendation of Hon’ble MP to Jamia Hamdard against which construction will be taken up by contractor to be engaged by the University. If the Committee recommends the case, the same will be subject to fulfilment of conditions laid down in para 2.3 of the guidelines and other conditions applicable to Registered Societies/Trusts.”

**Recommendation**

6.3 The Committee consider the proposal of hon’ble Member regarding contribution of Rs. 25 lakh under the quota of MPLADS to meet the part cost of the construction of Third floor and approve it as it relates to giving relaxation in the limit of Rs. 25 lakh for construction of a building in the Faculty of Pharmay in the Hamdard University under MPLAD Scheme.

**VII**

**Relaxation in the upper limit of Rs. 25 lakh for construction of two bridges at an estimated cost of Rs. 37 lakh and 67 lakh respectively under MPLADS in Purnea Parliamentary constituency.**

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7.1 The Ministry of Statistics & Programme Implementation addressed a communication dated 22 January, 2002 to Lok Sabha Secretariat enclosing therewith a copy of letter dated 15 January, 2002 from Shri Rajesh Ranjan alias Pappu Yadav MP (Lok Sabha ) regarding relaxation in the upper limit of Rs. 25 lakh for construction of two bridges at an estimated cost of Rs. 37 lakh and 67 lakh respectively under MPLADS in Purnea Parliamentary constituency.

7.2 The hon'ble Member ,in his letter, stated as follows:

“The development of my constituency has come to a halt due to the sluggish attitude of the regional officers of this area. As a matter of fact you have also issued instructions to the concerned District Magistrate in writing that any scheme which exceeds more than Rs. 25,00,000 (Rupees twenty five lakh) is not likely to be sanctioned without the prior approval of Lok Sabha and Rajya Sabha MPLADS Committees.

And as a result thereof the development of my constituency has almost come to a stand-still. Therefore, I request your goodself to please make use of your good offices to get the following two schemes submitted by me approved as early as possible. The details of which are as under:-

1. Construction of Maleniya bridge, for which the estimated cost is Rs. 37,00,000 (Rupees thirty seven lakh)
2. Construction of Kasba College Chowk for which the estimated cost is Rs. 67,00,000 (Rupees sixty seven lakh)

Therefore, it is requested that keeping in view the feelings of the people of this region as well as the urgency of the work to be under taken in this area, you may please try to get the approval of both the committees in this regard immediately and issue necessary instructions to the District Magistrate, Purnea for implementing the said schemes and I may also be apprised of the progress made in this direction accordingly. Kindly take it on priority basis.”

7.3 The Ministry, in their communication dated 22 January, 2002 have stated as under:-

“The undersigned is directed to forward herewith a copy of the letter dated 15/01/2002 received from Shri Rajesh Ranjan alias Pappu Yadav, Hon'ble MP (Lok Sabha) on the above mentioned subject. In this connection, it is stated that the estimated cost of each of the works recommended by the Hon'ble MP is more than Rs.,25 lakh i.e. Rs. 37 lakh and Rs. 67 lakh respectively. In accordance with para 4.1 of the Guidelines on MPLADS, MPs may suggest individual works costing not more than Rs. 25 lakh per work . It is also provided in the said provisions that, the limit of Rs. 25 lakh per work should not be too rigidly construed, and amounts higher than Rs. 25 lakh per work can be spent depending upon the nature of the work. Proposals involving costs exceeding substantially higher than Rs. 25 lakh need to be referred to both the Committees on MPLADS for their consideration, on case to case basis. It is, therefore, requested that the instant proposal of the Hon'ble MP may please be placed before the Committees on MPLADS, Lok Sabha/Rajya Sabha for consideration.”

## **Recommendation**

**7.4 The Committee note the proposal of Shri Rajesh Ranjan alias Pappu Yadav, MP (LS) regarding relaxation in the upper limit of Rs. 25 lakh for construction of two bridges at an estimated cost of Rs. 37 lakh and 67 lakh respectively under MPLADS in Purnea Parliamentary constituency and approve it as a specific case.**

## **VIII**

**Works belonging to Registered Societies/Trusts under MPLADS - doing away with the condition of payment of stamp duty and registration fee by the beneficiary organisation.**

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8.1 The Ministry of Statistics and Programme Implementation have addressed a communication dated 12 December, 2001 and 18 January, 2002 to Lok Sabha Secretariat regarding works belonging to registered societies/trusts under MPLADS – doing away with the condition of payment of stamp duty and registration fee by the beneficiary organisation.

8.2 The Ministry of Statistics and Programme Implementation in their communication dated 12.12.2001 stated as follows:-

“In January, 2001, Guidelines were amended on the recommendations of the two Parliamentary Committees on MPLADS, allowing creation of assets for registered societies/trusts subject to certain conditions. For availing the benefits under MPLADS, registered society/trust has to enter into an agreement with the State Government, in advance before the execution of the work is done. A draft agreement was also drawn in consultation with the Ministry of Law and circulated to all the District Heads. A copy each of the amendment and draft agreement are at Annexures 1&2 respectively.

Para 13 of the Agreement requires that this document be registered under the Registration Act in the respective Districts after affixing the required stamps. It is also required that the stamp duty shall be paid by the beneficiary organisation.

Some MPs have represented that the document should be exempted from registration and from payment of stamp duty. Some MPs have also given suggestion that the educational institutions and libraries be exempted from payment of registration fee and stamp duty as their recurring expenses are otherwise being met by the Government.

The advice of the Law Ministry was sought in the matter. They were requested to suggest an alternate to the registration of the Agreement and payment of stamp duty by the beneficiary organisation. That Ministry suggested that to obviate the difficulty of payment of stamp duty by the beneficiary organisation, clause 13 should be amended so that stamp duty and registration charges are borne by the State Government. As the State Governments are exempted from levy of stamp duty, the Ministry of Law feels the problem posed will be solved. That Ministry mentioned that registration charges will not be substantial in nature and will only be nominal and hence will not create any difficulty for the State Governments. The Ministry, however, suggested that this incorporation would require tacit consent of the Governments.

It was felt that the State Governments may not agree to the proposal of bearing the registration charges, however, small the amount may be. The matter, therefore, was re-referred to the Ministry of Law expressing difficulties and requesting them to suggest another solution. That Ministry advised that the document which is compulsorily registrable cannot be exempted from registration except by amendment of the Indian Registration Act and reiterated their earlier advice that stamp duty and registration charges be borne by the State Governments. Alternatively they suggested that the registration charges can be met from MPLADS funds.

In accordance with this advice, the State Governments were requested to convey their acceptance to the suggestion given by the Law Ministry that the stamp duty and registration charges be borne by the State Governments. In spite of reminders, the reply, so far, has been received only from the State of Kerala who have not agreed to the proposal.

This Ministry is of the view that it is of no use of waiting for the reply of the State Governments as the States may not agree to the proposal of bearing registration charges and the stamp duty. The continued stalemate is delaying works for registered societies/trusts. It was, accordingly, decided to refer the matter to the two Committees for their recommendations.

It is requested that the matter may kindly be placed before the Committee on MPLADS Lok Sabha/Rajya Sabha for their consideration and recommendations.”

8.3 In this connection, the Committee on MPLADS (Lok Sabha) in their Eighth Report vide Para 11.7 recommended as follows:

“The Committee consider the proposal of hon’ble Member regarding waiving of the cost towards stamp duty and other charges for beneficiary institutions while effecting transfer of assets created under MPLADS. The Committee while taking into account the poor financial condition of small institutions which cannot afford creation of durable assets by itself and thereby approach their respective MP for assistance, recommend that the stamp duty and other conveyancing charges should be waived and replaced with other viable option like notarial registration of the agreement under the Notarial

Magistrate, hence saving for the beneficiary organisations/institutions while effecting transfer of assets created under MPLADS.”

8.4 The Ministry of Statistics and Programme Implementation vide their action taken notes dated 14 January, 2002 on the above recommendation have stated as follows:-

“The Committee at Para 10.5 of their Eighth Report have also given the following recommendations:-

“The Committee consider the proposal of North East MP’s Forum regarding waiving of condition pertaining to ownership of assets created under MPLADS. The Committee note that these conditions which stipulate that the ownership of assets created under MPLADS should belong to the government are necessary for accountability of public funds. Therefore, the Committee do not approve the proposal for waiving of these conditions, in order to have uniform set of Guidelines in various regions of the country.”

With the above recommendation, the Committee has approved that the condition of ownership of assets created, under MPLADS, belonging to the Government is necessary for accountability of public funds. There has to be a legal method for ensuring that the assets created for non-governmental organisations with MPLADS funds belong to the Government. The Law Ministry had advised to have an agreement, in advance, with the non-governmental organisations and also have it registered under the Indian Registration Act, 1908.

On the basis of suggestions received from some MPs., the Ministry of Law was requested for their advice whether the condition of getting the agreement registered under the Indian Registration Act after affixing stamps required for registering the agreement can be dispensed with and replaced with the notarial registration. The Ministry had advised that document which is compulsorily registrable cannot be exempted from registration and in such cases notarisation of the document will be of little use because such document cannot create any title and is not receivable as evidence except for collateral purpose.

In view of advice of Law, it was decided to refer the matter to the two Committees on MPLADS for their consideration and recommendation. The matter, therefore, may be reconsidered in the light of facts placed in our O.M.No.C/56/2000-MPLADS dated 12<sup>th</sup> December, 2001”

### **Recommendation**

**8.5 The Committee note the proposal from the Ministry of Statistics and Programme Implementation regarding doing away with the condition of payment of stamp duty and registration fee charged from the beneficiary organisation at the time of transfer of works/assets belonging to registered societies/trusts created under MPLADS. The Committee recommend that the stamp duty and registration charges should be exempted in such transfer cases. The Committee are also of the opinion that no money should be taken from the MPLADS funds in such cases and the Ministry of Statistics and Programme Implementation should find out viable option in this regard.**

## **IX**

### **Suggestion regarding construction of First Floor Building of the Friend-in-Need-Society, an Old Age Home in Chennai, Tamil Nadu at an estimated cost of Rs.35 lakh under MPLADS.**

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9.1 The Ministry of Statistics and Programme Implementation addressed a letter dated 24 December, 2001 to Lok Sabha Secretariat enclosing therewith a copy of letter dated 20 December, 2001 from Dr. (Smt.) Beatrix D’ Souza, MP (LS) regarding construction of First Floor Building of the Friend-in-Need-Society, an Old Age Home in Chennai, Tamil Nadu.

9.2 The hon’ble Member, in his letter, stated as follows:-



“I have been asked by my nodal agency, Corporation of Chennai to get sanction for the First Floor of the Friend-in-Need-Society, an Old Age Home in Chennai.

The Ground Floor has been completed and the First Floor is estimated to cost Rs.35 lakh. The Ground Floor was completed with MPLADS funds. The total cost of the project is estimated at Rs.60 lakh.

I have other building projects-the Community Halls at Kolar Gold Fields and at Thiruvallur (Tamil Nadu District) both estimated at Rs.30 lakh each for which I will apply for approval after sanction is accorded.

I request that the Ministry's approval for the expenditure over Rs.25 lakh be given for FINS Chennai First Floor. The residents are at present living in crowded together and the building needs to be completed in the next two months.”

9.3 The Ministry of Statistics and Programme Implementation in their communication dated 24 December, 2001 stated as under:-

“The undersigned is directed to forward herewith a copy of the letter dated 20 December, 2001 received from Dr. (Smt.) Beatrix D' Souza, MP (LS) has added that the Ground Floor of the Building was also constructed by utilizing MPLADS funds. The total estimated cost of the Project being Rs.60 lakh and the cost of the First Floor of the Building works out to Rs.35 lakh. Para 4.1 of the Guidelines on MPLADS, stipulates that “ideally it would be desirable that the MPs suggest individual works costing not more than Rs.25 lakh per work. However, the limit of Rs. 25 lakhs per work should not be too rigidly constructed. Amounts higher than Rs.25 lakh per work can be spend depending upon the nature of the work.” The proposals involving cost substantially higher than 25 lakh are referred to the Committees on MPLADS for consideration on case to case basis. It is requested that the instant proposal of the hon'ble MP may please be placed before the Committees on MPLADS, Lok Sabha/Rajya Sabha for consideration.”

## **Recommendation**

9.4 The Committee note the proposal of Dr. (Smt.) Beatrix D' Souza, MP (LS) regarding giving relaxation beyond the limit of Rs. 25 lakh for construction of First Floor Building of the Friend-in-Need-Society, an Old Age Home in Chennai under MPLADS and approve it as it relates to a philanthropist work proposed under the scheme.

## **X**

**Subject: Clarification on limit of Rs. 25 lakh per work under MPLADS.**

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10.1 The Ministry of Statistics and Programme Implementation have addressed letters dated 28 November and 26 December, 2001 to Lok Sabha Secretariat enclosing therewith a copy each of letter from Dr. Akhtar Hassan Rizvi, MP (RS) respectively regarding clarification on limit of Rs. 25 lakh per work under MPLADS.

10.2 Hon'ble Member Dr. Akhtar Hassan Rizvi, MP (RS) in his letter dated 12 November, 2001, has stated as follows:-

“Your guidelines permit allotment of Rs.25,00,000/- for each work but the District Authorities are misunderstanding as the maximum amount of Rs. 25,00,000/- for each Educational Institute.

The Springfield High School, Karari Town, District Koshambi (UP) allotted Rs. 15,00,000/- for Auditorium of the school as first project. For same school Rs. 20,00,000/- was allotted for construction of class-rooms etc., as the second project and for the same school Rs. 10,00,000/- were allotted for the compound wall of the entire

school as the third project. All these 3 projects separately were given much less than Rs. 25,00,000/- and at 3 different types as and when the projects were undertaken.

For the same School, it is now proposed to allot Rs. 25,00,000/- for construction of Students' Hostel which is being questioned.

The land belongs to Registered Charitable Trust, registered under Serial No. 832 of 1995-96 dated 5.12.05 governed by rules of the State Government. It is a huge Campus. In one corner of the huge Campus, there is a ground and two upper floors RCC building of about 45,000 sq.ft. This building is housing a Degree College of Arts and Science. B. Ed., College is also proposed from academic year 2002.

The said Degree College was constructed out of the funds of the Trust though entitled but no funds from MPLAD funds were allotted for construction of the said Degree College. There is a proposal of about Rs.25,00,000/- for construction of the Students' Hostel of this Degree College. Though the proposal submitted some months back, the District Magistrate has not approved both the above said proposals. One reason, advance without communicating in writing is that whether seeking clarification from New Delhi if any one Campus when there are two separate projects each having the budget of Rs.25,00,000/- can be allotted.

The Springfield High School (CBSE) has been constructed out of the funds of the Trust only for construction of additional class-rooms Rs. XXX/- were allotted and for construction of Auditorium Rs. XXX.../- were allotted. This school is managed by the same Trust and the School is the branch of the Learners Academy, Jaunpur (UP) having classes from Ist Standard to 12<sup>th</sup> Standard. Only because the place is different (Karari District Koshambi), the name of the school is given different. The said Learners Academy at Jaunpur was granted approval by CBSE Board in the year 1996. The Springfield School at Karari started from the year 1998 which is more than two years.

I, therefore, request you to clarify whether in the same campus if there are more than one Educational Institute (school and the college) separately, the funds can be allotted.

You are requested to clarify whether one educational institute has to receive maximum upto Rs. 25,00,000/- or one project undertaken at different time in the same institute should be Rs. 25,00,000/- maximum (like separate project of Auditorium – separate project for class-rooms separate project for compound wall and entrance gate – separate project for Library).

You are also requested to clarify whether the same Trust Managing Educational Institutes at 2 different places having recognition of the First one for more than two years can be considered – second school be considered as the Branch of the first school both having existed for more than two years.

You are also requested to clarify whether Educational Institute can receive maximum amount of Rs. 25,00,000/- or one project separate with another project, each project can get maximum amount of Rs. 25,00,000/-.

Your clarification will solve the issue.”

10.3 The Ministry in their communication dated 28 November, 2001 have stated as follows:-

“The undersigned is directed to enclose herewith a copy of the letter dated 12.1.2001, received from Dr. Akhtar Hasan Rizvi, hon'ble MP (RS) on the above subject and to say that Para 4.1 of the Guidelines stipulates that the cost of individual work under MPLADS may not exceed the limit of Rs. 25 lakh. Cases involving higher amounts are referred to the two Committees on MPLADS for their consideration on case to case basis.

Dr. Akhtar Hasan Rizvi, who has already allocated Rs. 45 lakh for 3 different works for the Dr. Rizvi Springfield High School, proposes to allocate Rs. 25 lakh for the construction of Students' Hostel. He also proposes to allocate Rs.25 lakh for the Dr. Rizvi Degree College. Both institutions are located in the same complex. Dr. Rizvi Degree College is affiliated to Bir Bahadur Singh Poorvanchal University for 3 years on

temporary basis, w.e.f. 01.07.1999. In support of the proof for recognition of the Dr. Rizvi Springfield High School, the said school has filed an affidavit that this school is a branch of Dr. Rizvi Learner's Academy, which is affiliated to the CBSE, upto 31.03.2003 on provisional basis. The DC, Koshambi vide his letter dated 07.11.2001 has opined that Rs. 44.49 lakhs already given to the school were on higher side.

Dr. Rizvi had made a request to send requisite clarification to the DC, Koshambi to enable him to allocate further funds to the said two educational institutions.

It is requested that the matter may be placed before the Committee on MPLADS, Lok Sabha/Rajya Sabha for consideration and advice on the following points:-

- (i) whether the cost limit of Rs. 25 lakh stipulated in Para 4.1 of the Guidelines is to be made applicable to each work of an institution or total cost of all the works for a particular institution.
- (ii) if a registered society/trust runs more than one institution whether the limit of Rs.25 lakh is to be made applicable to the trust/societies as a whole or each institution of the trust/society.
- (iii) Whether MPLADS benefits can be given to a Registered Society/Trust, if the hon'ble MP himself is the President/ Chairman or Member of the Managing Committee, etc., of Trustee of the Registered Society/Trust in question."

10.4 Hon'ble Member Shri Vijay Darda, MP (RS) in his letter dated 10 December, 2001 stated as follows:-

"You are requested to kindly make available the following facts regarding the funds provided under MPLADS and its expenditure:-

1. "Whether an M.P. can contribute an amount of Rs. 25 lakh from his MPLADS funds for constructing various parts of a building is a common Complex separately for different blocks or he can contribute only Rs.25 lakh towards construction of the whole building?.
2. Whether an M.P. can contribute an amount of Rs. 25 lakh separately for Toilet block is the building being constructed for Educational institute from his MPLADS funds?
3. In case an M.P. recommends more than Rs.25 lakh for construction work in an educational institute, whether the M.P. can contribute instalments of Rs.25 lakh each for each construction work separately which is to be done in single institute?
4. Whether an M.P. can contribute Rs.25 lakh for each floor for the construction of a single Multi-storeyed building?
5. Whether more than one M.P. and M.L.A. can contribute collectively for construction of building from their funds.
6. If an MP contributes Rs.25 lakh for construction work of an institute, after what time the same M.P. can again contribute to the same institute from his MPLADS funds."

10.5 In this regard, the Ministry of Statistics and Programme Implementation in their communication dated 26 December, 2001 have stated as follows:-

"The undersigned is directed to refer to the Rajya Sabha Secretariat Letter No. RS.23(I)/ 2001- MPLADS dated 21/12/2001 on the above subject and to say that the issues raised by Shri Darda at SI.No.(i) to (iv) to (vi) of his letter require interpretation of the limit of Rs. 25 lakh stipulated in Para 4.1 of the Guidelines to be applicable to each work of an institution or total cost of all the works for a particular institution. Similar issues were earlier raised by Dr. Akhtar Hasan Rizvi, MP (RS) and his proposal has been referred to Rajya Sabha Secretariat/Lok Sabha Secretariat for placing the matter before the Committee on MPLADS, Rajya Sabha/Lok Sabha on 28/11/2001 vide our letter No.

R.24/33/98-MPLADS. It is requested that the points raised by Shri Darda may also be placed before the Rajya Sabha Committee on MPLADS, alongwith the proposal of Dr. Rizvi.

As regards proposal of Shri Darda at SI.No.(v), joint contribution by more than one MP and MLA is permissible subject to fulfillment of conditions laid down in Para 2.3 of the Guidelines provided total cost of project does not exceed Rs. 25 lakh. In case this limit is exceeded the proposal requires relaxation by the two MPLADS Committees.”

### **Recommendation**

**10.6 The Committee consider the proposal of Dr. Akhtar Hasan Rizvi, and Shri Vijay Darda, MPs (RS) regarding clarification sought by them on limit of Rs. 25 lakh per work under MPLADS. The Committee recommend to allow as follows:-**

- (1) the cost limit of Rs. 25 lakh stipulated in Para 4.1 of the Guidelines of MPLADS is to be made applicable to each work/project of an institution under the Scheme;
- (2) **The works relating to the genuine cases of trusts/societies would be considered by the Committee after having got them verified from the Ministry/State Governments under the MPLAD Scheme;**
- (3) **the benefits of MPLAD Scheme would not be given to a registered society/trust, if the Member who has forwarded such proposal was the President/Chairman or member of the Managing Committee etc., or trustee of the registered society/trust in question; and**
- (4) **each case costing more than Rs. 25 lakh would be examined by the Committee on MPLADS.**

## **XI**

**Request for providing equipment for Gymnastic Centres at estimated costs from Rs. 5,000/- to Rs. 25,000/- under MPLADS in Washim Parliamentary constituency in Maharashtra**

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11.1 The Ministry of Statistics and Programme Implementation have addressed a letter dated 10 January, 2002 to the Lok Sabha Secretariat enclosing therewith a copy of letter dated 3 January, 2002 from Ms. Bhavana P. Gawali (Patil), MP (LS) regarding request for providing equipment for Gymnastic Centres at an estimated cost from Rs. 5,000/- to Rs.25,000/- under MPLADS in Washim Parliamentary constituency in Maharashtra.”

11.2 The Ministry of Statistics and Programme Implementation in their communication dated 10 January, 2002 stated as follows:-

“The undersigned is directed to forward herewith a copy of letter dated 3 January, 2002 (see Annexure) received from Ms. Bhavana P. Gawali (Patil), MP (LS) addressed to the hon’ble MOS (S&PI) on the above mentioned subject.

Though, the Guidelines permit construction of buildings and fixed assets for multi-gym facilities in gymnastic centres, sports associations, physical education training institutions, etc., as per Item No.6 under Appendix-I of the Guidelines on MPLADS, yet there is a specific restriction for the purchase of inventory or stock of any type. Hence, equipments for gymnastics cannot be procured under MPLADS. Accordingly, the request of hon’ble Member might be placed before the Committee on MPLADS for their consideration.”

11.3 In this regard, the hon'ble Member, in her letter dated 16 January, 2002 addressed to hon'ble Chairman, Committee on MPLADS stated as follows:-

“I hereby draw your kind attention to the Parliamentary constituency represented by me which is primarily a backward and poor constituency. In the region, there is no source of extra-curricular activities. Hence, it was thought proper that small body building clubs be established in the region to provide the necessary recreation in daily life. The youths are getting involved in minor vices such as smoking, drinking, gambling, tobacco and chewing gutkhas. In order to save them from falling prey to the wrong habits, it is necessary to provide a health diversion and keep both mind and body in constructive activity. Thus, keeping the above facts in view, it would be very important to provide a healthy atmosphere by way of small health clubs in the area which shall keep young minds busy and also help in building personality of the upcoming generation.

It would be appreciated that MPLADS Scheme would go a long way in contributing to the cause. However, the infrastructure to set up a multi gym is very expensive and runs into lakh of rupees whereas a health club of small size would cost something between Twenty –Twenty Five thousand Rupees which would house the basic equipments such as mats, dumbbells, weights, parallel bars, ropes etc.

On my proposal along with the request to Mr. Jayant Patil, Finance Minister, Maharashtra, necessary directions were given to Shri Jagdish Joshi, Principal Secretary for Planning Department, Maharashtra. However, I regret to state that till date the proposal has not seen daylight nor have I heard from him/any other authority on the subject. It is learnt that the Department of Planning does not have a positive outlook and has a cohesive approach.

I shall be highly grateful, if you to issue necessary instructions and take a firm stand on the issue with the concerned authorities so as to ensure that the District Collector of Washim, Akola and Yawatmel releases the funds to undertake the stated plan.”

### **Recommendation**

11.4 The Committee note the proposal of hon'ble Member, Ms. Bhavana P. Gawali (Patil), MP (LS) regarding request for providing equipment for Gymnastic Centres at estimated costs from Rs. 5,000/- to Rs. 25,000/- under MPLAD Scheme in Washim Parliamentary constituency in Maharashtra. The Committee do not approve her proposal as it is against the Guidelines of the MPLAD Scheme, as the latter permit construction of building and fixed assets for multi-gym facilities in gymnastic centres, sports associations, physical training institutions etc., and not purchase of gymnastic equipments.

## **XII**

### **Request regarding seeking ex-post facto approval for regularisation of inadmissible construction of Police Beat at Naharlagun under MPLADS in Arunachal Pradesh**

12.1 The Ministry of Statistics and Programme Implementation have forwarded a letter dated 21 January, 2002 along with a copy of letter from Shri Nabam Rebia, MP (RS) regarding seeking ex-post facto approval for regularisation of inadmissible construction of Police Beat at Naharlagun under MPLADS in Arunachal Pradesh.

12.2 The hon'ble Member, in his letter, addressed to Ministry of Statistics and Programme Implementation stated as follows:-

“Please refer to your letter No. C/23/2001-MPLADS/Arunachal Pradesh, dated 1 October, 2001 addressed to Shri Amarnath, Secretary (Planning), Government Arunachal Pradesh, Itanagar, wherein our attention has been drawn to Para No. 18 of the Report of the CAG’2000 (Execution of inadmissible works) asking for recouping of Rs. 0.55 lakh spent on construction of the Police Beat at Naharlagun under MPLADS.

In this regard, it is to inform you that the said Police Beat was constructed in view of the pressing public demand. Such Police Beat is of immense public utility and as such it is difficult to understand as to why such a scheme is being objected to in the report of the CAG.

It is therefore, requested to re-examine the matter from your end. In case, the Ministry feel that this work can’t be covered the Scheme, the matter may be referred to MPLADS Committee.”

12.3 The Ministry, in their communication dated 31 January, 2002 stated as follows:-

“The undersigned is directed to forward herewith a copy of the letter dated 28 November, 2001 received from Shri Nabam Rebia, hon’ble MP(RS) on the above mentioned subject.

The C&AG in its Report had pointed out the violation of the Guidelines regarding the construction of Police Beat due to specific restriction on the construction of office buildings belonging to Central/State Governments in accordance with Item No.1 under Appendix-2 of the existing Guidelines on MPLADS. The Ministry had advised the Planning Secretary, Government of Arunachal Pradesh to recoup the amount of Rs. 0.55 lakh incurred towards the construction of the Police Beat at Naharlagun under MPLADS.

Shri Nabam Rebia, hon’ble MP(RS) has approached this Ministry to ex-post facto approval for the same in public interest. Since, Police Beat is not covered under the Guidelines, it is requested that the matter may please be placed before the Committee on MPLADS, Lok Sabha for their consideration.

### **Recommendation**

**12.4 The Committee note the proposal of Shri Nabam Rebia, MP(RS) regarding seeking ex-post facto approval for regularisation of inadmissible construction of Police Beat at Naharlagun under MPLADS in Arunachal Pradesh and approve it as there is pressing public demand for the construction of the Police Beat at Naharlagun under MPLADS and it also has immense public utility.**

## **XIII**

### **Request from Shri Kashiram Rana, hon’ble Minister of Textiles regarding purchase of computers for Viklang Urban Cooperative Credit Society Limited, Surat under MPLADS**

13.1 The Ministry of Statistics and Programme Implementation have addressed a letter dated 1 January, 2002 to the Lok Sabha Secretariat enclosing therewith a copy of the letter dated 30 November, 2001 from Shri Kashiram Rana, hon’ble Minister of Textiles addressed to the hon’ble Minister of Statistics and Programme Implementation regarding purchase of computers for Viklang Urban Cooperative Credit Society Limited, Surat under MPLADS.

13.2 Shri Kashiram Rana, hon’ble Minister of Textiles in his letter dated 30 November, 2001 stated as follows:-

“The Viklang Urban Cooperative Credit Society Limited, Surat is a well known society engaged in various activities for the upliftment of the disabled people of Surat

and surrounding areas in my constituency. I would like to sanction a computer project under MPLAD Scheme for the Society.

As per the MPLADS Guidelines, only recognised and aided institutions can be sanctioned project under MPLADS. However, keeping in view, the good work being done by the Viklang Urban Cooperative Credit Society Limited, for the welfare of the disabled. I strongly recommend sanction of their project. It may also be noted that the District Collector, Surat has also referred the case vide letter dated 18.9.2001 to the Ministry of Statistics and Programme Implementation.

I shall be grateful, if you could kindly examine the matter and put up the proposal for the sanction of the Committee on MPLADS.'

13.3 The Ministry of Statistics and Programme Implementation in their communication dated 1 January, 2002 stated as follows:-

“The undersigned is directed to enclose herewith a copy of the D.O. letter No. 331/MOT/2001 dated 30 November, 2001 alongwith its enclosure received from Shri Kashiram Rana, hon'ble Minister of Textiles to the hon'ble Minister of Statistics and Programme Implementation for provision of purchase of computers for Viklang Urban Cooperative Credit Society Limited, Surat under MPLADS. The hon'ble Minister has strongly recommended for sanction of project.

In accordance with the existing Guidelines on MPLADS, computer can be procured for Government/Government aided educational institutions for the benefit of students community at large. Therefore, it is requested that the proposal may be placed before the Committee the Lok Sabha/Rajya Sabha Committees on MPLADS for consideration.”

#### Recommendation

13.4 The Committee note the proposal of hon'ble Minister of State for Textiles regarding purchase of computers for Viklang Urban Cooperative Credit Society Limited, Surat under MPLADS. The Committee recommend to allow the purchase of computers for Viklang Urban Cooperative Credit Society Limited for upliftment of the displaced people of Surat under MPALDS on the grounds that it relates to an humanitarian and welfare-oriented cause of handicapped people.

## XIV

### **Proposal regarding transfer of ambulance from Gram Panchayat Sekhwan to Government Civil Hospital, Gurdaspur under MPLADS**

14.1 The Ministry of Statistics and Programme Implementation have forwarded a letter dated 19 February, 2002 along with a copy of letter from Deputy Commissioner, Gurdaspur (Punjab) addressed to the Ministry of Statistics and Programme Implementation regarding transfer of ambulance from Gram Panchayat Sekhwan to Government Civil Hospital, Gurdaspur under MPLADS.

14.2 The Deputy Commissioner, Gurdaspur in his letter addressed to the Ministry of Statistics and Programme Implementation stated as follows:-

“It is submitted that Rs.5.00 lakh were sanctioned to Gram Panchayat Sekhwan Block Kahnuwan on the recommendation of Shri Rajmohinder Singh Majitha, MP (RS). Vide your above mentioned letter you have intimated that the provision for the purchase of ambulance by the Gram Panchayat Sekhwan, is not according to the MPLADS Guidelines and you have further directed that Rs.5.00 lakh may be recovered from the Gram Panchayat. It is intimated that now Shri Rajmohinder Singh Majitha has resigned from the Rajya Sabha. Accordingly, vide this Office letter No.5488 dated 31.10.2001 Sarpanch, Gram Panchayat Sekhwan was asked to refund the said amount of Rs.5.00 lakh released to the Gram Panchayat under MPLADS. Again

vide this office letter No.100 dated 11.1.2002 Block Dev. & Panchayat Officer, Kahnuwan was directed to recover Rs.5.00 lakh from the said Gram Panchayat but the BDPO vide his letter No.65 dated 16.1.2002 has reported that Gram Panchayat Sekhwan is not in a position to refund this amount and he has suggested that this ambulance which was purchased with the MPLADS funds should be taken back from the said Gram Panchayat. I convinced with the suggestion of BDPO, hence the Gram Panchayat Sekhwan has returned the said Ambulance on 17.1.2002. The Ambulance van is in a very good condition and the Government Civil Hospital, Gurdaspur is in dire need of ambulance.

So you are requested to give the sanction for transferring/providing this Ambulance van from Gram Panchayat Sekhwan to Government Civil Hospital, Gurdaspur. An early action in the matter would be appreciated.”

14.3 The Ministry in their communication stated as follows:-

“The undersigned is directed to forward herewith a copy of letter No.181 dated 17.01.2002 received from Deputy Commissioner, Gurdaspur (Punjab) on the above subject and to say that on recommendation from Shri Rajmohinder Singh Majitha, former MP (RS), Deputy Commissioner, Gurdaspur permitted purchase of ambulance by the Gram Panchayat Sekhwan, Gurdaspur costing about Rs.5 lakh under MPLADS. As purchase of ambulance for the above Gram Panchayat is not permissible under the Guidelines on MPLADS, DC, Gurdaspur was requested to recoup the funds incurred on the purchase of ambulance towards MPLADS funds. The DC, Gurdaspur has suggested that as the Gram Panchayat is not in a position to refund the money incurred on purchase of ambulance, the said ambulance may be allowed to be transferred to the Government Civil Hospital, Gurdaspur.

It is therefore, requested that the above proposal may please be placed before the Committee on MPLADS for their consideration

### **Recommendation**

14.4 The Committee note the proposal of the Ministry of Statistics and Programme Implementation regarding transfer of ambulance from Gram Panchayat Sekhwan to Government Civil Hospital, Gurdaspur under MPLADS and allow it on the condition that the Ministry should also ensure that the Hospital Department must be in a position to maintain the said ambulance.

## **XV**

### **Proposal regarding allowing works costing more than Rs. 25 lakh under MPLAD Scheme in Latur Parliamentary constituency in Maharashtra**

15.1 The Ministry of Statistics and Programme Implementation have forwarded a copy of letter dated 13 February, 2002 enclosing therewith a copy of letter 5 February, 2002 received from the Collector, Latur District, regarding allowing works costing more than Rs. 25 lakh under MPLAD Scheme in Latur Parliamentary constituency of Shri Shivraj V. Patil, MP (LS).

15.2 The Collector, in his letter, stated as follows:-

“With reference to above I am to state that Shri Shivraj V. Patil Chhakurkkar, MP, Latur, (LS) constituency (Maharashtra State) has recommended an amount of Rs. 75.00 lakh for construction of Hospital Building which would be ultimately used for proposed Government Medical College at Latur.

The sum of Rs. 75.00 lakh proposed by hon'ble Member will be utilised for construction of three clearly identifiable buildings i.e. two buildings of 30 bedded



hospitals each costing about Rs. 25.00 lakh and one laboratory building costing about Rs. 25.00 lakh. The proposed Medical College will be very much helpful for Latur District as well as the Marathwada region which is a backward one.

You are, therefore, requested to keep the proposal before the Lok Sabha Committee on MPLADS for approval.”

15.3 In this regard, the Ministry of Statistics and Programme Implementation have in their communication stated as follows:-

“The undersigned is directed to forward herewith a copy of letter dated 5 February, 2002 received from the Collector, Latur District on the above subject and to say that under the extant Guidelines, individual works costing not more than Rs. 25 lakh are taken up under MPLADS. For taking up works under MPLADS costing substantially higher than Rs. 25 lakh, prior approval of the Lok Sabha/Rajya Sabha Committee on MPLADS are required.

Shri Shivraj V. Patil, MP (LS) has recommended for construction of Hospital Building which will be ultimately used for proposed Government Medical College at Latur. Rs. 75 lakh. It is, therefore, requested that the proposal of Shri Shivraj V. Patil may be placed before the Committee on MPLADS for their consideration.”

### **Recommendation**

**15.4 The Committee consider the proposal of Shri Shivraj V. Patil, MP (LS) regarding giving relaxation in the upper limit of Rs. 25 lakh for construction of hospital building under MPLAD Scheme in Latur Parliamentary constituency in Maharashtra and approve it as it is within the purview of the Guidelines on MPLADS.**

**Proposal for forwarding Minutes of the sittings of the Committee on MPLADS containing decisions taken on the representations/ communications received from hon'ble MPs and Ministries on the MPLAD Scheme**

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16.1 The hon'ble Members of Parliament, quite often, have been demanding that small developmental works of capital nature pertaining to their constituents are supposed to be executed under MPLADS in a stipulated time frame. However, sometimes the execution of works under the Scheme takes long time, thereby defeating the very purpose of the MPLAD Scheme i.e., construction of school buildings, community halls, roads, hospital buildings, drinking water facilities, providing ambulances for Government hospitals and reputed service organisations etc. Accordingly, they desire that these works should be performed expeditiously without causing avoidable delay. Against this backdrop, the above mentioned proposal regarding seeking approval for forwarding Minutes of the sittings of the Committee on MPLADS containing decisions taken on the representations/communications received from hon'ble MPs and Ministries on the MPLAD Scheme is for consideration of the Committee on MPLADS as elaborated in the succeeding paragraphs.

16.2 As per well-established parliamentary practice and procedure after examination of a subject, the recommendations/decisions of the Financial and Departmental Related Standing Committees are treated a confidential till they are incorporated in the Report of the Committee. Thereafter, the Report after having adopted by the Committee and presented in Parliament, is circulated to the concerned Ministries and Department for taking necessary action thereon. The recommendations of the aforesaid Committees have long-term implications.

16.3 However, in the case of the Committee on MPLAD Scheme, the scenario is different. This Committee consider and examine the individual grievances and representations of hon'ble Members of Parliament (Lok Sabha) relating to the various difficulties and aspects faced by them in the implementation of the MPLAD Scheme in their irrespective constituencies and give their decisions thereon. These decisions are incorporated in a Report and after having adopted by the Committee and presented to Lok Sabha, the Report is forwarded to the nodal Ministry of Statistics and Programme Implementation for taking action thereon. The Ministry, thereafter, as per their procedure send the recommendations/decisions of the MPLADS Committee (LS) to the MPLADS Committee (RS) for approval as the amount allocated under the Scheme to both the MPs of Lok Sabha and Rajya Sabha and application of Guidelines of the Scheme is same for both the Secretariats. This process of the Ministry for taking approval of the MPLADS Committee (LS) sometimes takes long period. This causes delay in the execution of works based on locally felt-needs for well-beign of the general public under the Scheme as desired by the Members. As such, the decisions of the MPLADS Committee have short-term implications and are required to be implemented promptly.

16.4 It is felt that in order to avoid delay in implementation of the schemes, the relevant Minutes of the sittings of the Committee on MPLADS may be forwarded to the nodal Ministry after approval of the hon'ble Chairman and circulation to the hon'ble Members of the Committee.

Direction 66 (3) of the 'Directions by the Speaker, Lok Sabha' also supports the contention, which is as follows:-

**“The minutes of each sitting may be circulated to members of the Committee. Relevant extracts therefrom may also be circulated to any Ministry or Officer, if considered necessary.”**

16.5 In this regard, it is also proposed that one or two Reports incorporating all the Minutes containing decisions of the Committee of the whole year may be drafted and after adoption by

the Committee, presented to Lok Sabha. This practice is also in vogue in Rajya Sabha.

### **Recommendation**

**16.6 The Committee consider the proposal for forwarding Minutes of the sittings of the Committee on MPLADS containing decisions taken on the representations/communications received from hon'ble MPs and Ministries on the MPLAD Scheme and recommend that the relevant Minutes of the Committee containing decisions taken on the representations/communications received from hon'ble MPs and Ministers/Ministries on the MPLAD Scheme, might be forwarded to the Ministry of Statistics and Programme Implementation as per Direction 66(3) of the 'Directions by the Speaker, Lok Sabha' for taking immediate necessary action thereon by them without causing any delay. The Committee also recommend that one or two Reports incorporating all the Minutes containing decisions of the Committee of the whole year might be drafted and after having adopted by them, presented to Lok Sabha, as this practice was also in vogue in Rajya Sabha.**

## **XVII**

### **Proposal regarding construction of Vocational Training Centre instead of proposed Primary Health Centre in Duddhai, Talukka Anjar through MPLADS funds and additional requirement of classrooms in the ongoing rehabilitation and reconstruction works undertaken through MPLADS funds in earthquake affected areas of Gujarat**

17.1 The Chairman and Managing Director HUDCO addressed a letter dated 21/22 February, 2002 to Lok Sabha Secretariat proposing therein to consider the proposal of Shri Sahib Singh Verma, MP (LS) regarding construction of Vocational Training Centre instead of proposed Primary Health Centre in Duddhai, Talukka Anjar through MPLADS funds and additional requirement of classrooms in the ongoing rehabilitation and reconstruction works undertaken through MPLADS funds in earthquake affected areas of Gujarat

17.2 The HUDCO, in their letter stated as follows:-

“This is with reference to our earlier letter dated 13<sup>th</sup> February, 2002 and subsequent letter dated 1<sup>st</sup> February, 2002 wherein we had forwarded to you the status with regard to the sites selected for MPLAD works in Bhuj, Rapar and Bhachau Talukas. You are requested to kindly confirm the sites wherein HUDCO could initiate the construction.

You are also requested to kindly refer the approved list of buildings and their locations to be undertaken by HUDCO. As per the list it is proposed to construct one Primary Health Centre in Dudhai, Taluka Anjar. This village has been adopted by Shri Sahib Singh Verma ji, Member of Parliament. The entire housing including sufficient number of community asset buildings have already been constructed in this village. The Primary Health Centre is also available.

We have received a request from Shri Verma ji that the MPLAD (Lok Sabha) may be requested to consider constructing a vocational training centre instead of Primary Health Centre. The vocational training centre would provide training opportunity to large number of young boys and girls in the industry related trades. This is a need felt facility which will go in a long way in the generation of appropriate skills for higher order employment. We are accordingly requesting you to consider the construction of vocational training centre within the same cost as earmarked for Primary Health Centre.”

17.3 In this connection, the HUDCO in their subsequent letter dated 28 February, 2002 stated as follows:-

“This is with reference to our earlier letter dated 13.2.2002 in connection with the identification of the sites for MPLAD works. We are enclosing herewith a list of potential sites, in Bhuj, Bhachau, Rapar, Nakhatrana and Mundra Talukas as finalised in consultation with DDO, Bhuj. You are requested to kindly arrange approvals on these sites from the State Government so that HUDCO can initiate the construction of these sites at the earliest.

**STATEMENT SHOWING THE DETAILS OF CLASSROOMS UNDER  
MPLAD SCHEME WHICH CAN BE EXECUTED BY HUDCO**

S.No.	Taluka	Name of School	No. of Rooms sanctioned by Lok Sabha Committee
1	Bhuj	Dhori Kanya	2
2		Jambudi	2+3*
	Sub Total	Bhuj	4+3*
3.	Bhachau	Hajiyavandh	2
	Sub Total	Bhachau	2
4.	Rapar	Adesar Boys	3+7*
5.		Gedi Boys	3+11*
6.		Kidiya nagar boys	6
7.		Kidiya Nagar girls	2+3*
8.		Modpar	2
		Trambo	5
	Sub Total	Rapar	21+21*
10.	Nakhatrana	Mathal	2
		Nani godhyiar	1+1*
		Netra boys	1
		Sukhpar Roha	3
	Sub Total	Nakhatrana	7+1*
	Mundra Motikhakkar		1
	Sub Total	Mundra	1
	Grand Total		35+25*

**Note:** \*shows additional requirement yet to be approved by MPLADS Committee.

**Recommendation**

**17.4 The Committee consider the proposal of HUDCO and Shri Sahib Singh Verma, MP (LS) on the above subject and decide as follows:-**

**(i) The Committee approve the proposal regarding construction of a Vocational Training Centre instead of a proposed Primary Health Centre in Dudhai, Taluka Anjar under the rehabilitation and reconstruction works from the MPLADS funds going on earthquake affected areas of Gujarat.**

**(ii) The Committee also approve the proposal of HUDCO regarding additional requirement of classrooms in the ongoing rehabilitation and reconstruction works undertaken through MPLADS funds in earthquake affected areas of Gujarat apart from already sanctioned ones which are as follows:-**

**STATEMENT SHOWING THE DETAILS OF CLASSROOMS UNDER MPLAD  
SCHEME WHICH CAN BE EXECUTED BY HUDCO**

<b>S.No.</b>	<b>Taluka</b>	<b>Name of School</b>	<b>No. of Rooms sanctioned by Lok Sabha Committee</b>
1.	Bhuj	Dhori Kanya	2
2.		Jambudi	2+3*
	<b>Sub Total</b>	<b>Bhuj</b>	<b>4+3*</b>
3.	Bhachau	Hajiyavandh	2
	<b>Sub Total</b>	<b>Bhachau</b>	<b>2</b>
4.	Rapar	Adesar Boys	3+7*
5.		Gedi Boys	3+11*
6.		Kidiya nagar boys	6
7.		Kidiya Nagar girls	2+3*
8.		Modpar	2
9.		Trambo	5
	<b>Sub Total</b>	<b>Rapar</b>	<b>21+21*</b>
10.	Nakhatrana	Mathal	2
11.		Nani godhyiar	1+1*
12.		Netra boys	1
13.		Sukhpar Roha	3
	<b>Sub Total</b>	<b>Nakhatrana</b>	<b>7+1*</b>
14.	Mundra	Motikhakkar	1
	Sub Total	Mundra	1
	Grand Total		35+25*

**Note: \*shows additional requirement yet to be approved by MPLAD Committee.”**

**The Committee also recommend that the construction of the additional classrooms should be within the allocated limit of funds collected under the MPLAD Scheme for the earthquake affected areas of Gujarat from the hon’ble Members of Parliament, Lok Sabha.**

## XVIII

### **Suggestion regarding allowing works costing substantially higher than Rs. 25 lakh under MPLADS in Lakshadweep Parliamentary constituency of Shri P.M. Sayeed, hon'ble Deputy Speaker, Lok Sabha**

18.1 The Ministry of Statistics and Programme Implementation have forwarded a letter dated 31 January, 2002 enclosing therewith a copy of letter dated 27 December, 2001 received from the Collector-cum-Development Commissioner, Kavaratti regarding allowing works costing substantially higher than Rs. 25 lakh under MPLADS in Lakshadweep Parliamentary constituency.

18.2 The Collector-cum-Development Commissioner, Kavaratti, in his letter stated as follows:-

“Please refer to your Letter No. L/31/001/91-MPLADS dated 19 November, 2001 on the subject cited above.

The amendments to September-99 Guidelines on MPLAD Scheme communicated vide your Department letter No. C/20/2000-MPLADS dated 26 May, 2002 has raised the limit on individual works carried out under MPLADS as provided under Para 4.1 from Rs. 10.00 lakh to Rs. 25.00 lakh. It further provided that “Amounts higher than Rs. 25 lakh per work can be spent depending upon the nature of the work. For example, a single check dam to provide minor irrigation or water supply or a sports stadium may cost more than Rs. 25 lakh. In the case of such works, higher amount can be legitimately spent.

The works suggested by the hon'ble Deputy Speaker, Shri P.M. Sayeed, Member of Parliament from this U.T., are construction of Multipurpose Community Hall, auditoria, stadia, School buildings etc., on which the total cost could not be limited to Rs. 25.00 lakh. Besides, considering the geographical isolation and peculiar conditions of this territory, where almost all construction materials are to be brought from mainland, the cost of construction increases considerably.

In these circumstances, I would request that the limitation of Rs. 25 lakh on works under MPLADS may not be insisted upon in so far as the works already undertaken in the U.T. of Lakshadweep are concerned.”

18.3 The Ministry of Statistics and Programme Implementation, in their communication, stated as follows:-

“The undersigned is directed to enclose herewith a copy of the letter dated 27 December, 2001 received from Collector-cum-Development Commissioner on the above subject and to say that under the extant Guidelines individual works costing not more than Rs. 25 lakh are taken up under MPLADS. Details of works referred to in the above letter costing more than Rs. 25 lakh which were sanctioned by the Collector-cum-Development Commissioner, Lakshadweep are enclosed.

For taking up works under MPLADS costing substantially higher than Rs. 25 lakh, prior approval of the Lok Sabha/Rajya Sabha Committees are required. It is, therefore, requested that the suggestion of the Collector-cum-Development Commissioner regarding special permission may kindly be placed before the Committee on MPLADS for consideration.”

### **Recommendation**

**18.4 The Committee consider the proposal of Shri P.M. Sayeed, hon'ble Deputy Speaker, Lok Sabha for giving relaxation beyond the limit of Rs. 25 lakh for construction of multipurpose community hall, auditoria, stadia, school buildings etc., in Lakshadweep**

**Parliamentary constituency under MPLAD Scheme and approve it as it was within the Guidelines of the Scheme.**

## **XIX**

### **Proposal regarding allowing works costing more than Rs. 25 lakh for (i) construction of R.C.C. Bridge over Bargaria canal at Rajindrapur and (ii) construction and installation of electric crematorium on the bank of the river Ichhamati in Basirhat Parliamentary constituency of West Bengal under MPLADS**

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19.1 Shri Ajoy Chakraborty, MP (LS) have addressed a letter dated 27 February, 2002 to hon'ble Chairman, Committee on MPLADS regarding allowing works costing more than Rs. 25 lakh for (i) construction of R.C.C. Bridge over Bargaria canal at Rajindrapur and (ii) construction and installation of electric crematorium on the bank of the river Ichhamati in Basirhat Parliamentary constituency of West Bengal under MPLADS.

19.2 Shri Ajoy Chakraborty, MP (LS), in his letter, stated as follows:-

“I am submitting under Provisions of M.P's Local Area Development Scheme TWO Schemes (Lok Sabha) in my constituency (14 Basirhat Parliamentary constituency, West Bengal) for approval of the Committee in accordance with the Rule (i.e. Project costing above 25 lakh):

#### **Ist Scheme**

Construction for R.C.C. Bridge over Bargaria canal at Rajindrapur Mouza Plot No. 809 in the Basirhat Block No.11 Panchayat Samity of North 24 Paraganas, West Bengal (under 14 Basirhat Parliamentary constituency) including development of approach Roads on both sides of the Bridge from Andulpota Bazar to Bargaria under M.P. LADS fund for 14 Basirhat P.C.

As per estimate made by the Executive Engineer P.W.D. Barasat Division: North 24 Paraganas, Government of West Bengal cost of the Scheme will Rs. 51 lakh.

It may also be noted that earlier this Project was proposed in the year 1997-98 with recommendation of cost of the Project Rs. 7 lakh by the Executive Agency. But they failed to take up the job.

It may be noted that the proposed project area is predominantly Tribal Area 7 Fishermen i.e., Scheduled Caste of downtrodden people.

It is proposed that the sum of Rs. 22 lakh be sanctioned for spending in the first phase of construction and the rest among from the second phase.

#### **2nd Scheme**

Construction and installation of Electric Crematorium on the bank of the River Ichhamati on the same sight of the present Burning Ghat in the Ward No. 10 of the Basirhat Municipality under 14 Basirhat Parliamentary constituency of North 24 Paraganas, West Bengal out of M.P. LADS fund for 14 Basirhat P.C.

As per calculation made by the Engineers of Basirhat Municipality, West Bengal in consultation with Municipal Engineering Service, West Bengal and total cost of the Scheme is Rs. 77.50 lakh.

It is suggested that for the first phase of the construction a sum of Rs. 37.50 lakh already sanctioned and the rest for the next phase.

It is obvious that this project will very much benefit for the people of the Basirhat and as well as – the Basirhat Municipality.

It may also be noted that proposed allotment of money of the first phase of the both schemes have already been submitted before District Magistrate, North 24 Paraganas, Barasat, West Bengal.

In conclusion once again it is requested to the Members of the Committee that both these Schemes be approved by the next meeting of the Committee on Member of Parliament (Lok Sabha) Local Area Development Scheme so that the works of the Schemes may be started without further delay.”

19.3 The Ministry of Statistics and Programme Implementation in their communication stated as follows:-

“The undersigned is directed to refer to the Lok Sabha Secretariat O.M . No. 9/2/28/MPLADS/2002 dated 28 February, 2002 on the above subject and to say that Para 4.1 of the Guidelines stipulates that the cost of individual work to be taken up under MPLADS should not exceed Rs. 25 lakh. Cases involving higher investment are considered by the Committees on MPLADS of Lok Sabha and Rajya Sabha on case to case basis. It is requested that the matter may be placed before the Committee on MPLADS, Lok Sabha for consideration.”

### **Recommendation**

**19.4 The Committee consider the proposal of Shri Ajoy Chakraborty, MP (LS) regarding allowing works costing more than Rs. 25 lakh for (i) construction of R.C.C. Bridge over Bargaria canal at Rajindrapur and (ii) construction and installation of electric crematorium on the bank of the river Ichhamati in Basirhat Parliamentary constituency of West Bengal under MPLADS and approve it.**

**XX**

### **Proposal regarding seeking relaxation in the limit of Rs.25 lakh for construction of community hall/auditorium under MPLADS in Silchar Parliamentary constituency of Assam**

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20.1 Shri Sontosh Mohan Dev, MP (LS) have addressed a letter dated 27 February, 2002 to Ministry of Statistics and Programme Implementation and a copy endorsed to hon'ble Chairman, Committee on MPLADS regarding seeking relaxation in the limit of Rs. 25 lakh for construction of community hall/auditorium under MPLADS in Silchar Parliamentary constituency of Assam.

20.2 Shri Sontosh Mohan Dev, MP (LS) in his letter stated as follows:-

“I propose the construction of community hall/auditorium at Silchar out of MPLADS Funds. The estimated cost of the project will be Rs. 3 crore and will be completed in three phases. The funds will be equally contributed by me (Rs.1.5 crore) and another sitting MP of Rajya Sabha, Shri Karnendu Bhattacharjee (contributing Rs.1.5 crore).

I would like to mention that there is a lot of demand for a community hall/auditorium keeping in view the growing needs of the cultural activities of the people



of Silchar. Silchar town is culturally very active and there are many organisations which would like to utilise the facilities of the proposed community hall/auditorium from time to time. Therefore, the construction of a community hall/auditorium will help the cause of social/cultural activities in this distinct and will definitely encourage the younger generation for inculcating such habits.

As per the existing Guidelines, an individual project may cost only upto Rs.25 lakh. But in deserving cases bigger project costing substantially higher than Rs.25 lakh may also be allowed with the approval of the Committees on MPLADS of Lok Sabha and Rajya Sabha.

In view of this, I would request that you may kindly take up this matter with the Committees on MPLADS Lok Sabha/Rajya Sabha and obtain the necessary relaxation for this deserving project.”

20.3 The Ministry of Statistics and Programme Implementation in their communication stated as follows:-

“The undersigned is directed to say that Shri Santosh Mohan Dev, MP (LS) has proposed construction of community hall/auditorium at Silchar under MPLADS. The estimated cost of the project will be Rs. 3 crore. The above funds will be equally contributed by hon’ble Member and another sitting MP of Rajya Sabha, Shri Karnendu Bhattacharjee. Keeping in view the growing needs of the cultural activities of the people of Silchar the above project has been proposed. A copy of the letter received from Shri Santosh Mohan Dev is enclosed.

As the total cost of the project viz., Rs. 3 crore exceeds the limit of Rs. 25 lakh per work given in Para 4.1 of the Guidelines, it is requested that the matter may be placed before the Committee on MPLADS Lok Sabha/Rajya Sabha.”

#### Recommendation

**20.4 The Committee note the proposal of Shri Santosh Mohan Dev, MP (LS) regarding seeking relaxation in the limit of Rs. 25 lakh for construction of community hall/auditorium under MPLADS in Silchar Parliamentary constituency of Assam. The Committee keeping in view the growing needs of the cultural activities of the people of Silchar, approve this proposal as a special case.**

## XXI

**Proposal for allocation of Rs. 95 lakh each for the construction of hostels for boys and girls respectively at Rajarshi Chattarpati Shahu Maharaj Government Medical College, Kolhapur by Ms. Lata Mangeshkar, hon’ble Member, Rajya Sabha under MPLADS.**

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21.1 The Ministry of Statistics and Programme Implementation have forwarded a letter dated 19 February, 2002 enclosing therewith a copy each of the letters dated 5 February, 2002 from Ms. Lata Mangeshkar, hon’ble MP (RS) regarding proposal for allocation of Rs. 95 lakh each for the construction of hostels for boys and girls respectively at Rajarshi Chattarpati Shahu Maharaj Government Medical College, Kolhapur under MPLADS.

21.2 The hon’ble Member, in her letter, stated as follows:-

“Kindly refer to your letter dated 18<sup>th</sup> January, 2002 regarding the sanction of the grant out of my MPLADS fund for the for the construction of hostels for boys and girls respectively at Rajarshi Chattarpati Shahu Maharaj Government Medical College, Kolhapur. I am happy to sanction Rs. 95 lakh each of the project. I am also enclosing a copy of the letter to the District Collector, Mumbai & Kolhapur, sanctioning & requesting them to release an initial sum of Rs. 25 lakh for the same.

Your request is sent to the MPLADS Committee for relaxation in the provisions for the sanction of funds beyond the prescribed limit of Rs.25 lakh per project, to enable me to sanction additional grants to the tune of Rs.95 lakh in all.”

21.3 The Ministry of Statistics and Programme Implementation in their communication stated as follows:-

“The undersigned is directed to say that the Secretary, Medical Education and Drug Department, Government of Maharashtra has addressed two letters (see Annexures I&II) to the Secretary Ministry of Statistics and Programme Implementation informing about the allocation of MPLADS funds made by Ms. Lata Mangeshkar, hon’ble MP (RS) for construction of (i) Boys hostel at a cost of Rs. 95 lakh and (ii) Girls hostel at a cost of Rs. 95 lakh, both at Chattarpati Shahu Maharaj Government Medical College, Kolhapur. Copies of letters addressed to hon’ble Minister, Public Health and Medical Education by Ms. Lata Mangeshkar are also enclosed.

The college is stated to be a Government College and has started functioning from the current academic year. The Secretary, Government of Maharashtra has requested to place the case before the Committee on MPLADS, Lok Sabha/Rajya Sabha.

As the total cost of the project viz., Rs. 190 lakh exceeds the limit of Rs. 25 lakh per work given in Para 4.1 of the Guidelines. It is requested that the matter may be placed before the Committee on MPLADS, Lok Sabha/Rajya Sabha.

21.4 It has been ascertained informally from the Rajya Sabha Secretariat that the aforesaid matter has been approved by the Committee on MPLADS, Rajya Sabha in their meeting held on 7 March, 2002.

#### Recommendation

**21.5 The Committee note the proposal of Ms. Lata Mangeshkar, MP (RS) regarding allocation of Rs.95 each for the construction of hostels for boys and girls respectively at Rajarshi Chattarpati Shahu Maharaj Government Medical College, Kolhapur under MPLADS and approve it as it relates to the limit of Rs. 25 lakh per work under MPLAD Scheme which is within the Guidelines of the Scheme.**

## XXII

### **Proposal regarding construction of S.P. Bridge on the river Panchi between Laukahi and Mahadev Math in Laukahi Block at an estimated cost of Rs. 63.60 lakh under MPLADS in Jhanjharpur Parliamentary constituency in Bihar**

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22.1 Shri Devendra Prasad Yadav, MP(LS) addressed a letter dated 5 March, 2002 to hon’ble Chairman, Committee on MPLADS regarding construction of S.P. Bridge on the river Panchi between Laukahi and Mahadev Math in Laukahi Block at an estimated cost of Rs. 63.60 lakh under MPLADS in Jhanjharpur Parliamentary constituency in Bihar.

22.2 Shri Devendra Prasad Yadav, MP(LS) in his letter stated as follows:-

“Enclosed please find a copy of letter No. 18 (see annexure) received from D.M. Madhubani, Bihar regarding construction of S.P. Bridge on the river Panchi between Laukahi and Mahadev Math in Laukahi Block as estimated cost of construction of the project comes to Rs. 63.60 lakh, the approval of Parliamentary Committee is required in accordance with Letter No. C/41/2000/MPLAD dated 26.11.2001.

I shall be grateful if you kindly look into the matter and accord your approval at the earliest so that the project work may not suffer.”

22.3 The Ministry of Statistics and Programme Implementation in their communication stated as follows:-

“The undersigned is directed to forward herewith a copy of letter No.10130 dated 18.2.2002 received from the D.M. Madhubani, Bihar on the above subject and to say that in accordance with the extant Guidelines, individual works costing more than Rs.25 lakh cannot be taken up under MPLADS. For taking up works costing substantially higher than Rs.25 lakh, prior approval of the Lok Sabha/Rajya Sabha Committee on MPLADS are required.

The estimated cost of the proposed work comes to Rs. 63.60 lakh. It is therefore, requested that the proposal of Shri Devendra Prasad Yadav, MP(LS) may please be placed before the Committee on MPLADS for their consideration.”

### **Recommendation**

22.4 The Committee consider the proposal for construction of S.P. Bridge on the river Panchi between Laukahi and Mahadev Math in Laukahi Block at an estimated cost of Rs. 63.60 lakh under MPLADS in Jhanyahpur Parliamentary constituency in Bihar and approve it as it relates to the limit of Rs. 25 lakh under MPLAD Scheme.

## **XXIII**

### **Consideration of cases separately by each of the Committees on MPLADS of Lok Sabha and Rajya Sabha regarding relaxation in upper limit of Rs. 25 lakh for individual works under MPLAD Scheme**

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23.1 Para 4.1 of the Guidelines on MPLADS envisages as follows:-

**“Ideally it would be desirable that the MPs suggest individual works costing not more than Rs.25 lakh per work. However, the limit of Rs. 25 lakh per work should not be too rigidly construed. Amounts higher than Rs.25 lakh per work can be spent depending upon the nature of the work. (For example, a single check dam to provide minor irrigation or water supply or a sports stadium may cost more than Rs.25 lakh. In the case of such works higher amount can be legitimately spent).”**

23.2 Hon’ble Chairman, Committee on MPLADS feels that as the present procedure of consideration of the cases regarding relaxation in upper limit of Rs. 25 lakh for individual works under MPLADS by both the MPLADS Committees of Lok Sabha and Rajya Sabha takes a lot of time. Sometimes, it takes long time to be approved by both these Committees thereby defeating the very purpose of the benefits of the works under the Scheme. In view of it, he has given a suggestion that instead of consideration and approval of such cases as mentioned above by both the Committees, these should be considered only by the respective Committee of the House to which the hon’ble Member belongs and should not be sent to the other Committee for consideration and approval.

24.3 It has been ascertained informally from the Rajya Sabha Secretariat that the Committee on MPLADS, Rajya Sabha has already approved the aforesaid proposal in their meeting held on 7 March, 2002.

### **Recommendation**

**23.4 The Committee after having taken cognisance of the fact that the Rajya Sabha MPLADS Committee have already given their approval on 7 March, 2002 to the aforesaid proposal, deliberate over the same and also recommend that the proposal of an MP regarding relaxation in the upper limit of Rs. 25 lakh under the Scheme should be considered only by the MPLADS Committee of Lok Sabha or Rajya Sabha on the basis of the House to which the hon’ble Member belongs and should not be sent to the other Committee for consideration and approval.**

## **XXIV**

**Proposal to utilise MPLADS funds towards creation of infrastructure for desilting of ponds, canals, donkas and maintenance of road etc., through procuring of poclainer/escavator**

24.1 Hon'ble Member S/Shri Y.V. Rao, (LS), Yadlapati Venkat Rao (RS) and Prof. Ummareddy Venkateswarlu, (LS) addressed letters dated 26 and 28 February, 2002 to hon'ble Chairman, Committee on MPLADS regarding proposal to utilise MPLADS funds towards creation of infrastructure for desilting of ponds, canals, donkas and maintenance of road etc., through procuring of poclainer/escavator.

24.2 The hon'ble Member S/shri Y.V. Rao, (LS), Yadlapati Venkat Rao (RS) and Prof. Ummareddy Venkateswarlu, (LS) in their letters stated as follows:-

“I propose to utilise Rs. 20.00 lakh (Rupees twenty lakh only) from my MPLADS funds for the year 2002-2003 towards creation of infrastructure for desilting of ponds, canals, donkas and maintenance of road etc., through procuring of poclainer (Item No. 10 under list of permissible items at Appendix-I of the Guidelines refers). The procurement costs about Rs. 40 lakh (Rupees forty lakh). The balance of Rs. 20.00 lakh shall be met out of the People's contribution from my constituency (Para 2.2 and Para 4.6 of the Guidelines refers). People in Guntur/Tenali have also agreed to met the maintenance of the said infrastructure.

I would appreciate if the above proposal is accorded approval by the Committee on MPLADS as there is no express entry in the Guidelines regarding admissibility or otherwise of the item poclainer which is vital equipment used for desilting of ponds, irrigation canals donks etc., on an annual or seasonal basis as well as laying and maintenance or roads.

An expeditious approval by the Committee would be highly appreciated.”

24.3 The Ministry of Statistics and Programme Implementation vide their communication dated 26 February, 2002 stated as follows:-

“D.C. Guntur has forwarded the proposal for purchase of Poclainer/Escavator with an estimated cost of Rs. 20 lakh each under provision for purchase of devices for community use and related activities, service support scheme allowed under Item 10 of Appendix-I read with para 2.2 and 2.6. A copy of his letter dated 22.2.2002 is enclosed.

Under SI. No. 10 of Appendix-I of the guidelines, “construction of common Gobar Gas Plant, non-conventional energy systems/devices for community use and related activities” are permitted. Para 2.2 also makes a reference for use of MPLADS funds for purposes such as provision of service support facilities. The exact purpose for which such equipment are required and to whom these would be given after purchase under MPLADS has not been made clear by the DC. However, Item in question viz., Poclainer/Escavator appears to be heavy machines/equipments to be used by agencies like local bodies, etc. Such equipment cannot be used by the community directly, as envisaged under SI. No. 10.

It is requested that the matter might be placed before the Committee on MPLADS for consideration.”

**Recommendation**

24.4 The Committee note the proposal of hon'ble Members S/Shri Y.V.Rao, (LS), Yadlapati Venkat Rao (RS) and Prof. Ummareddy Venkateswarlu, (LS) regarding utilisation of MPLADS funds towards creation of infrastructure for desilting of ponds, canals, donkas and maintenance of road etc., through procuring of Poclainer/Escavator and approve it as a specific case.

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25.1 During the informal meeting of the officials of Lok Sabha Secretariat with the hon'ble Chairman, Committee on MPLADS in his Chamber on 13 March, 2002 the latter opined that there has been frequent demand from the Members of Parliament that the DM/District collector should inform about the details of works sanctioned, executed and left out incomplete after having recommended by the concerned MP. He further outlined that if the proposal of hon'ble Member was not implemented and the amount earmarked for the work not spent, the balance, if withdrawn, should be redeposited in the MPLADS account and the hon'ble Member should be informed accordingly. The aforesaid information should be provided to the concerned Member on quarterly basis. Hon'ble Chairman desired that this proposal should be brought before the Committee on MPLADS for their consideration.

### **Recommendation**

**25.2 The Committee note the proposal for providing quarterly details to Member of Parliament regarding implementation of MPLAD Scheme in his/her Parliamentary constituency and recommend that the District Magistrate/District Collector should inform the concerned MP about the details of works sanctioned, executed and left out incomplete, if any, after having recommended by the latter. The Committee also desire that if the proposal of hon'ble Member is not implemented and the amount earmarked for particular work not spent, the balance, if withdrawn, should be redeposited in MPLADS account and the concerned MP should be informed accordingly. The aforesaid information should be provided to the concerned MP on quarterly basis by the each DM/DC in every District of the country.**

## **XXVI**

### **Recommendation of the Rajya Sabha Committee on MPLADS regarding entrusting special position to hon'ble Deputy Chairperson, Rajya Sabha vis-à-vis implementation of the Guidelines on MPLADS.**

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26.1 The Ministry of Statistics and Programme Implementation have forwarded a letter dated 23 January, 2002 enclosing therewith a copy of the Minutes of the meeting of the Committee on MPLADS, Rajya Sabha held on 7 December, 2001 on the above subject for consideration of the Committee on MPLADS, Lok Sabha.

26.2 In their communication, the Ministry stated as follows:-

“The Rajya Sabha Secretariat vide their letter No. RS.23(iii)/2001-MPLADS dated 15<sup>th</sup> January, 2002 have forwarded to this Ministry a copy of the Minutes of the meeting of the Committee on MPLADS. Rajya Sabha held on 7<sup>th</sup> December, 2001.

The Para 3 of the Minutes contains the following two recommendations of the Rajya Sabha Committee:-

(i) As per the past practice and the special position of the Deputy Chairman, Rajya Sabha, the Committee recommended that she may be allowed to undertake developmental work under MPLADS anywhere in the country, if need be.

(ii) The Committee also recommended that the Ministry of Statistics and Programme Implementation should allow the Deputy Chairman to contribute from her MPLADS fund to the tune of Rs. 83.30 lakhs for the purchase of equipments in the Paediatric Department of J.J. Hospital Mumbai.

The above recommendations of the Rajya Sabha Committee may please be placed before the Committee on MPLADS, Lok Sabha for their consideration.”

### **Recommendation**

26.3 The Committee note the proposal of the Ministry of Statistics and Programme Implementation relating to entrusting special position to hon'ble Deputy Chairperson, Rajya Sabha and approve it as a special case on the condition that the local Member of Parliament should also be informed at the time of recommendation of projects/works under MPLADS in a particular constituency. The Committee also recommend that the same facility should be extended to Speaker and Deputy Speaker, Lok Sabha.

## XXVII

### **Proposal regarding construction of bridge over Bensagar Kav river costing Rs. 70 lakh or more from MPLADS funds**

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27.1 The District Magistrate, Rohtas (Sasaram) have addressed a letter dated 23 January, 2001 to the Commissioner and Secretary, Department of Rural Development, Bihar (Patna) and a copy endorsed to Lok Sabha Secretariat regarding construction of bridge over Bensagar Kav river costing Rs. 70 lakh or more from MPLADS funds.

28.3 The District Magistrate, in his letter, stated as follows:-

“With reference to the above cited letter, I am to state that hon'ble M.P (LS) Smt. Kanti Singh vide her letter No. 168 dated 19.10.2001 has recommended to give Rs. 25 lakh from her MPLADS funds for construction of bridge over Bensagar Kav river. In addition to this, Shri Prem Gupt, hon'ble M.P. (RS) has also recommended Rs. 25 lakh from his MPLADS funds for construction of the bridge vide his letter No. Nil dated 20.11.01. So, in all an amount of Rs. 50 lakh has been recommended for construction of the bridge over Bensagar Kav river by both the M.Ps. It is informed by the Technical Officer that it will take Rs. 70 lakh or more to implement the Scheme, also this is a point to note that facilities to get such a big work executed are not available in this District. According to Department of Rural Development letter No. 490/C dated 6.12.2001 and Government of India, Ministry of Statistics and Programme Implementation letter No. C-41/2000 MPLADS dated 26.11.2001 works costing Rs. 25 lakh or more can be executed after proposals passed from Lok Sabha and Rajya Sabha. Hon'ble MP(RS) has recommended a total of Rs. 50 lakh for construction of the bridge over Bensagar Kav river in Karakat Block, District Rohtas under Rajya Sabha MPLADS. A copy of the said recommendation letter is enclosed herewith and it is requested that the Lok Sabha and Rajya Sabha may send this proposal to the Ministry of Statistics and Programme Implementation for approval so that further action can be taken after consent.”

### **Recommendation**

28.3 **The Committee consider the proposal of Smt. Kanti Singh, MP(LS) regarding construction of bridge over Bensagar Kav river costing Rs. 70 lakh or more from MPLADS funds. The Committee approve the same as a special case.**

## XXVIII

### **Proposal regarding inclusion of works relating to animal care/welfare in the permissible list of works under the Guidelines on MPLADS.**

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28.1 Smt. Maneka Gandhi, hon'ble Minister of State for Statistics and Programme Implementation have forwarded a letter dated 1 March, 2002 to hon'ble Chairman, Committee on MPLADS regarding inclusion of works relating to animal care/welfare in the permissible list of works under the Guidelines on MPLADS.

28.2 The hon'ble Minister, in her letter, stated as follows:-

“You may be aware that the issues of animal welfare are especially relevant in a country such as India where traditionally the population is dependent on animals as source of transportation, power, communicating medium and as pack animals. The

Government of India has taken a number of initiatives with regard to the formulation of policy and scheme to meet the objectives of animal welfare. With growing knowledge and greater sensitivity with regard to the issues of animal, the scheme have become increasingly popular and there is more demand for resources for creating the necessary infrastructure to address the issues of the care and welfare of animals.

Keeping the above objectives in view, I would propose that the works relating to animal care/welfare like construction of buildings/shelters, provision of ambulances, medical equipment and development of infrastructure facilities like provision of drinking water, drainage etc., may be included in the permissible list of works of the Guidelines on MPLADS.

I would request that the matter may please be placed before the Committee on MPLADS of Rajya Sabha/Lok Sabha for their kind consideration and approval at an early date.”

28.3 In this connection, it is mentioned that the Committee on MPLADS, Rajya Sabha in their sitting held on 7 March, 2002 approved the aforesaid proposal of the hon'ble Minister.

#### Recommendation

28.4 The Committee note the proposal of Smt. Maneka Gandhi, hon'ble Minister of State for Statistics and Programme Implementation and approve it on the condition that the works executed under MPLADS relating to the welfare activities of animals should be asset oriented as per the provisions of the Guidelines of the Scheme.

### XXIX

#### **Proposal of Shri Ravi Shankar Prasad, MP (RS) for purchase of books for the library of the Bar Association, Patna under MPLADS**

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29.1 The Ministry of Statistics and Programme Implementation forwarded a letter dated 4 March, 2000 enclosing therewith a copy of Minutes of the meeting of the Committee on MPLADS, Rajya Sabha held on 23 July, 2001 on the above subject for consideration of the Committee on MPLADS, Lok Sabha.

29.2 In their communication, the Ministry stated as follows:-

“The undersigned is directed to enclose herewith extracts of Para 8 of the Minutes of the 17<sup>th</sup> meeting of the Rajya Sabha Committee on MPLADS held on 23.7.2001, containing recommendations of the Rajya Sabha Committee relating to the proposal for purchase of books for the library for the Bar Association at Patna.

Purchase of books is not permitted under MPLADS due to specific restriction on purchase of inventory/stock of any type. The Guidelines permit construction of building for public libraries for use of general public, and not the books. The books in question are required for the Bar Association of the Patna High Court and are not even meant for use by the general public.

It is requested that the matter may be placed before the Lok Sabha Committee on MPLADS.:

29.3 The extracts of the meeting of the Committee on MPLADS, Rajya Sabha are as under:-

“The Chairperson also informed the Committee that Shri Ravi Shankar Prasad, MP wanted to give some money from his MPLADS funds for the purchase of books for the Library of the Bar Association at Patna. Shri Brahmakumar Bhatt, a Member of the Committee pointed out that it was not proper to give money from the MPLAD Scheme for Bar Association Libraries, as they were already having a lot of money. Explaining the circumstances under which Shri Ravi Shankar Prasad, MP was given permission to give money from his MPLADS funds for the purchase of library books, the Chairperson stated that since she made a commitment to the Bar Association of which Shri Prasad was a Member, he should be allowed to give money from his funds for buying library

books; not for refurbishing the whole library. If the Committee agreed to, then it would be treated as a one time decision and should not be allowed to become a precedent. The Committee finally agreed to treat it as a one time permission for the purpose.”

### **Recommendation**

**29.4 The Committee consider the proposal of Shri Ravi Shankar Prasad, MP (RS) and do not approve it as it relates to the cause of a particular section of the society and not of general public and moreover, it is also against the provisions of the Guidelines of the MPLAD Scheme.**

**XXX**

### **Utilisation of MPLADS funds for erection of memorials in the memory of late Shri G.M.C. Balayogi, ex-Speaker, Lok Sabha in Kaikalur, Eluru and Tanuku in Andhra Pradesh from the quota of MPLADS funds of Dr. B.B. Ramaiah, hon'ble Chairman, Committee on MPLADS**

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30.1 Dr. B.B. Ramaiah, hon'ble Chairman, Committee on MPLADS vide his observation on a note dated 20 March, 2002 had desired to construct two memorials at Kaikalur and Eluru in Andhra Pradesh in the memorial of late Shri G.M.C. Balayogi, ex-Speaker, Lok Sabha from his quota of MPLADS funds. Hon'ble Chairman had desired that this matter might be brought before the Committee on MPLADS for their consideration and approval.

30.2 Hon'ble Chairman, in the note, stated as follows:-

“I want to utilise my MPLADS funds for the following purpose:-

1. A memorial for our hon'ble Speaker, late Shri G.M.C. Balayogi Garu at the site of the accident in Kaikalur in the Krishna District of Andhra Pradesh which falls in my constituency for an amount of Rs. 3 lakh. (Rupees three lakh only)

2. A memorial for hon'ble Speaker, late Shri G.M.C. Balayogi Garu at Eluru in the West Godavari District in Andhra Pradesh for an amount of Rs. 2 lakh (Rupees two lakh only) because last inaugurations performed by the hon'ble late Shri Balayogi Garu before his unfortunate and untimely demise were at Sir Arthur Cotton Ryat Bhawan and Ambedkar Bhawan, it is hence felt that befitting tribute to the departed soul be erected at Eluru.

Since late Balayogi Garu was the first hon'ble Speaker to die in office, it is felt that the said memorials may be erected as a salute to the outstanding departed soul. Hence, the above proposals may be brought before the Committee on MPLADS in its meeting on 21.3.2002 for consideration and approval.”

30.3 The Committee considered the aforesaid proposal in their sitting held on 21 March, 2002 and decided as follows:

“The Committee considered the aforesaid proposal of Dr. B.B. Ramaiah, hon'ble Chairman, Committee on MPLADS and approved it as a special case.”

30.4 The decision of the Committee on MPLADS, Lok Sabha was forwarded to the Ministry of Statistics and Programme Implementation for taking necessary action thereon at their end.

30.5 The Ministry of Statistics & Programme Implementation have in their response vide their communication dated 26 April, 2002 stated as follows:-

“The undersigned is directed to invite attention of Lok Sabha Secretariat and the Rajya Sabha Secretariat to the minutes of the Lok Sabha Committee meeting held on 21/03/2002 and Rajya Sabha Committee meeting held on 09/04/2002, wherein the respective Committees have recommended the above said proposal. Recommendations of both the Committees have been considered carefully. In the light of the specific



restriction on memorials or memorial buildings vide S.No. 5 of Appendix-2 of the guidelines on MPLADS, the Government is of the view that there should not be any deviation from the Guidelines in this case.”

### **Recommendation**

**30.6 The Committee consider the proposal for utilisation of MPLADS funds for erection of memorials in the memory of late Shri G.M.C. Balayogi, ex-Speaker, Lok Sabha in Kaikalur, Eluru and Tanuku in Andhra Pradesh from the quota of MPLADS funds of Dr. B.B. Ramaiah, hon’ble Chairman, Committee on MPLADS and the reply of the Ministry that in the light of the specific restriction on memorials or memorial buildings vide Sl. No. 5 of Appendix-2 of the Guidelines on MPLADS, the Government are of the view that there should not be any deviation from the Guidelines in this case. However, while not agreeing with the view of the Ministry, the Committee recommend to allow the erection of statue of Late Shri G.M.C. Balayogi, ex-Speaker, Lok Sabha only at one place i.e., Kaikalur as a special case where the ex-Speaker had died instead of three places under MPLADS.**

**Allotment of MPLADS funds to cover ten per cent contribution of Panchmahals District Cooperative Milk Production Union Limited to the Mini Village Water Supply Project, Godhra**

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31.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 12 December, 2001 to the Lok Sabha Secretariat enclosing therewith a copy of the letter from Collector Panchmahals, Godhra containing the proposal of Shri Bhupinder Singh Solanki, MP(LS) regarding allotment of MPLADS funds to cover ten per cent contribution of Panchmahals District Cooperative Milk Production Union Limited to the Mini Village Water Supply Project, Godhra.

31.2 The Collector, Panchmahals, Godhra in his letter dated 2 July, 2001 addressed to the Director (MPLADS), Ministry of Statistics and Programme Implementation stated as under:-

“In Panchmahals district, Mini village water supply project is being implemented through Panchmahals District co-operative milk Producers union Ltd. Godhra (i.e. Panchmahals Dairy) The cost of each scheme is Rs.1,75,770/-. 115 such schemes are proposed to be implemented in various villages of District worth Rs.202.13 Lakhs. As per the scheme detail, UNICEF will contribute 45%, Gujarat Water supply and Sewage Board Gandhinagar will contribute 45% and remaining 10% will have to be contributed by Panchmahals Dairy. Implementation of the scheme will be done through Panchmahals Dairy.

Now, Hon. Member of Parliament (Lok Sabha) Godhra constituency Shri Bhupendra Singh Solanki has proposed that 10% contribution (i.e. Rs.20.20 lakh) of Panchmahals Dairy may be allotted from his MPLADS grant of 2001-2002.

Mini Village water supply scheme is eligible scheme under MPLADS. But, 10% contribution which Panchmahals Dairy has to be borne, can it be sanctioned under MPLADS grants? May kindly be guided.”

31.3 The Ministry in their communication dated 12 December, 2001, have stated as under:-

“The undersigned is directed to say that Shri Bhupendra Singh Solanki, MP(Lok Sabha) has recommended use of MPLADS funds to cover 10 per cent contribution of Panchmahal Dairy to the Mini Village Water Supply Project, Panchmahals Godhra.

The details of the projects is as follows:

The project is implemented through Panchmahals District Co-operative milk Producers union Limited Godhra (i.e. Panchmahal Dairy) The cost of each scheme is Rs.1,75,770/-. 115 such schemes are proposed to be implemented in various villages of District worth Rs.202.13 lakhs. As per the scheme detail, UNICEF will contribute 45 per cent, Gujarat Water supply and Sewage Board Gandhinagar will contribute 45 per cent and remaining 10 per cent will have to be contributed by Panchmahals Dairy. Implementation of the scheme will be done through Panchmahals Dairy.

Hon. Member of Parliament (Lok Sabha) Godhra constituency Shri Bhupendra Singh Solanki has proposed that 10 per cent contribution (i.e. Rs.20.20 lakhs) of Panchmahals Dairy may be allotted from his MPLADS grant of 2001-2002. A copy of relevant letter from DC Panchmahals dated 2.7.2001 is enclosed.

In this connection, the District Collector Panchmahals has sent us a report wherein she has mentioned that UNICEF and Gujarat Water Supply and Sewerage Board jointly identified the Panchmahal DCMPU as the implementing agency. The MOU was signed by these three authorities including Panchmahals Dairy, Godhra.

The extant guidelines on MPLADS stipulate that the projects covered under the MPLADS, the DC/DM is to decide the agency for implementing the project. Keeping in view cost competitiveness and quality by following the established procedure of the State Government irrespective of the MPs recommendation regarding the implementing agency. The above provision

has not been complied with in this case as the implementing agency has been selected not by the concerned District Collector but jointly by UNICEF and Gujarat Water Supply and Sewerage Board (GWSSB) and the memorandum of understanding was signed by the three authorities including the Panchmahals Dairy of which Shri Bhupendra Sinh Solanki, MP is the Chairman.

Moreover the issue, whether MPLADS benefits can be given to a Registered Society/Trust if the Hon'ble MP himself is the Chairman or Member or Trustee of the Society/Trust is under consideration of the MPLADS Committees.

It has been verified that out of 115 schemes works in 107 schemes have been completed. Thus, MPLADS funds is proposed to be used to reimburse the amount already spent on some works already done. Giving any kind of grant or reimburse any amount out of MPLADS funds is prohibited under the present guidelines.

It is, therefore, requested that the matter may kindly be placed before the Committee on MPLADS of Lok Sabha and Rajya Sabha for relaxation.”

31.4 The proposal was discussed by the Committee in their sitting held on 5 February, 2002 and the latter while not approving the same decided as follows:-

“The Committee considered the proposal of hon'ble Member, Shri Bhupinder Sinh Solanki regarding allowing him to make allotment of MPLADS funds from his quota to cover ten per cent contribution of Panchmahal Dairy for the Mini Village Water Supply Project in Godhra and not approved it as it was against the Guidelines on MPLADS and also amount to grant or reimbursement for the already spent funds on some water supply schemes.”

31.5 In this context, it may also be mentioned that the Committee on MPLADS in their meeting held on 14 March, 2002 decided as follows:-

“The benefits of MPLAD Scheme would not be given to a registered society/trust, if the Member who has forwarded such proposal was the President/Chairman or member of the Managing Committee etc., or trustee of the registered society/trust in question.”

31.6 The Hon'ble Member vide his letter dated 15 March 2002 has again desired to contribute funds from his quota of MPLADS funds to cover 10 per cent contribution of Panchmahals District Cooperative Milk Production Union Ltd. To the Mini village the Mini Village water Supply Project, Godhra. The Hon'ble Member his letter stated as follows:-

“Further to our discussion yesterday, I want to clarify my proposal was to supplement the budget to the 115 Drinking Water Schemes being executed by the Panchmahal Milk Cooperative. These Schemes are being executed in my constituency with 45% assistance from the Gujarat Water Supply Board. My contribution is only the residual 10% that for the entire 115 Schemes shall amount to about Rs.19 lakh.

The Gujarat Water Supply Board that is the State Government's nodal Board for Water Supply is executing the project in entirety. Hence, the contribution from the MPLAD Scheme will be placed with the Gujarat Water Supply Board that will administer the total funds including the contribution of Gujarat Government as well as UNICEF. The project is still under implementation and the District Officer of Gujarat is yet to place the contribution from my MPLAD Account with the Gujarat Water Supply Board.

In this context, this region of Gujarat is extremely drought prone and the Scheme proposed will enable not only creation of durable asset as necessitated by the spirit of the Scheme but also enable finding a lasting solution to the water shortage in the region.

It is my earnest request that the said proposal is placed before the Committee for according approval to the Scheme.”

31.7 In this connection, it is mentioned that the Committee on MPLADS, Rajya Sabha in their sitting held on 7 March, 2002 considered the aforesaid proposal and recommended as follows:-

“The Committee deliberated over the proposal of the Member regarding allotment of MPLADS funds to cover ten percent contribution of Panchmahal Dairy for the Mini Village Water Supply Project in Godhra and did not approve it as the same was not permissible under the guidelines on MPLADS. “

### **Recommendation**

31.8 The Committee consider the proposal of Shri Bhupendra Sinh Solanki, MP(LS) regarding allotment of MPLADS funds to cover ten percent contribution of Panchmahals District Cooperative Milk Production Union Ltd. to the Mini Village Water Supply Project, Godhra and approve it as it relates to the basic needs of Water Supply requirement of the drought prone villages of the Parliamentary constituency of hon'ble member.

## **XXXII**

### **Proposal to grant ex-post facto approval for investment of Rs. 1.52 crore towards construction of Shri Aurbindo Institute of Indian Culture Shillong recommended by Shri B.B. Datta, ex-MP (RS) and Shri O.L. Nongtdu, MP (RS)**

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32.1 The Ministry of Statistics and Programme Implementation have forwarded a letter dated 13 March, 2002 regarding ex-post facto approval of Rs. 1.52 crore towards construction of Shri Aurbindo Institute of Indian Culture Shillong recommended by Shri B.B. Datta, ex-MP (RS) and Shri O.L. Nongtdu, MP (RS).

32.2 The Ministry, in their communication, stated as follows:-

“Shri B.B. Datta, ex-MP, (RS) during his tenure had recommended 10 items of works for Shri Aurbindo Institute of Indian Culture, Shillong at a recommended cost of Rs. 1.36 crore. Shri O.L. Nongtdu, MP (RS) also had recommended two works for the projects at a recommended cost of Rs. 16 lakh. Thus, both the MPs together recommended to contribute Rs. 1.52 crore towards construction of Shri Aurbindo Institute of Indian Culture, Shillong. As per Guidelines on MPLADS, sharing of MPLADS funds with funds from other sources is permissible, provided that the contribution from MPLADS funds relates to an identifiable part of the project, leading to the completion of the same.

The total cost of the project is around Rs. 10 crore out of which Rs. 1.52 crore is proposed to be funded from MPLADS funds of the two MPs. The present Guidelines on MPLADS stipulates that individual works costing not more than Rs. 25 lakh are taken up under MPLADS. In the instant case, sanctions to the tune of Rs. 1.14 crore have been issued for construction of Shri Aurbindo Institute of Indian Culture, Shillong and Rs. 91.53 lakh have already been spent.

Since, substantial works have already been done, it is requested that the matter may be put up before the Committee for relaxation and grant of ex-post facto approval.”

32.3 It has been ascertained informally from the Rajya Sabha Secretariat that the aforesaid proposal has not been considered by the MPLADS Committee, Rajya Sabha so far.

### **Recommendation**

32.4 The Committee consider the proposal regarding grant of ex-post facto approval for investment of Rs. 1.52 crore towards construction of Shri Aurbindo Institute of Indian Culture Shillong recommended by Shri B.B. Datta, ex-MP (RS) and Shri O.L. Nongtdu, MP (RS). The Committee are of the opinion that let the Rajya Sabha Committee on MPLADS should consider it at their level as the Committees on MPLADS of both the Houses have already decided to consider independently the cases regarding the proposal of Members of Parliament for relaxation

in the upper limit of Rs. 25 lakh under the Scheme on the basis of the House to which the hon'ble Member belongs and the proposal should not be sent to the other Committee for consideration.

### XXXIII

#### **Proposal of Smt. Bijoya Chakravarty, hon'ble Minister of State for Water Resources regarding seeking permission for purchase of Garbage Collection vehicles under MPLADS**

33.1 Smt. Bijoya Chakravarty, hon'ble Minister of State for Water Resources addressed a letter dated 11 March, 2002 to hon'ble Chairman, Committee on MPLADS regarding proposal to seek permission for purchase of Garbage Collection vehicles under MPLADS.

33.2 The hon'ble Minister, in her letter, stated as follows:-

“I am planning to launch a 'Clean the City Programme' in my Guwahati constituency. In this connection, I have been informed that as yet, no instructions exist for purchase of 'Garbage collection vehicles'. It needs to be noted that purchase of ambulances for Government hospitals and certain reputed NGOs is allowed under MPLADS. In view of this, as also the impactful benefits which would accrue by launching a programme on "Garbage Collection.”

I shall be grateful if the proposal for purchase of garbage collection vehicles is approved by the Lok Sabha Committee on MPLADS.”

33.3 The matter was referred to the Ministry for obtaining their comments and the latter in their communication dated 19 March, 2002 stated as follows:-

“The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No. 9/2/42/MPLADS-2002 dated 15 March, 2002 regarding the letter dated 11 March, 2002 from Smt. Bijoya Chakravarty, hon'ble MOS for Water Resources addressed to the hon'ble Chairman, Lok Sabha Committee on MPLADS on the above mentioned subject for consideration of the Committee. In this connection, it is stated that earlier a similar proposal to allow purchase of Garbage Collection Vehicle was received from Shri Ramakant S. Angle, hon'ble MP (LS) and the same was considered by both the Committees on MPLADS and was not approved by both the Committees. This position was also apprised to the PS to the hon'ble MOS for Water Resources vide letter of even number dated 7 March, 2002 and a copy of the same is enclosed.”

33.4 In this connection, the Committee on MPLADS (LS) in Para 23.4 in their Seventh Report had recommended inter alia as follows:-

“The Committee note the proposal of hon'ble Member regarding purchase of garbage collection vehicle under MPLADS. The Committee observe that the Guidelines on MPLADS do not permit purchase of any type of vehicle except ambulance for Government hospitals and certain NGOs. Therefore, the Committee do not approve the proposal of hon'ble Member, as it is also an inventory item and purchase of which is prohibited under the Guidelines on MPLADS.”

33.5 The Ministry of Statistics and Programme Implementation in response to the above recommendation of the Committee vide their Action Taken Note dated 8 October, 2001 have stated as under:-

“As the Committee did not approve the proposal, no further action is required.”

#### **Recommendation**

33.6 The Committee note the proposal of Smt. Bijoya Chakravarty, hon'ble Minister of State for Water Resources regarding seeking permission for purchase of Garbage Collection vehicles under MPLADS and approve it on the condition that maintenance of the garbage collection

vehicles should be guaranteed by the concerned Municipal Corporation or Municipality on the analogy of maintenance of an ambulance by a Government hospital.

#### XXXIV

##### **Proposal from Shri A.C. Jose, MP (LS) for erection of statue of Mahatma Gandhi in Trichur out of the interest accrued out of MPLADS funds**

34.1 Shri A.C. Jose, MP (LS) forwarded a letter dated 4 March, 2002 to hon'ble Chairman, Committee on MPLADS regarding proposal for erection of statue of Mahatma Gandhi in Trichur out of the interest accrued out of MPLADS funds.

34.2 The hon'ble Member, in his letter, stated as follows:-

“We have decided to erect a statue of Mahatma Gandhi, the Father of the Nation, in a meditative pose as one erected before the Parliament House, in front of the beautiful garden we have now formulated in front of our Collectorate, Trichur.

When the District Collector sought for the sanction, for the erection of statue, it was objected to saying that “in the existing Guidelines memorials, or memorial building are not permissible out of MPLADS funds.” This statement is not applicable in the instant case. I have not intended to construct any memorial or memorial building. It is for erection of statue of the Father of the Nation and I do not think this is a memorial or a memorial building. A statue of the Father of the Nation in such a vantage position as the one we proposed will only give an inspiration to the people of the city of Trichur to remember the great son of the soil and follow the foot steps of the Father of the Nation.

I intend to meet the expenditure on the erection of the statue out of the interest accrued on the MPLAD fund and not from the main corpus. I, therefore, request you to kindly give me sanction to erect the statue of the Father of the Nation as a special case from the interest of the MPLADS fund.”

34.3 The matter was referred to the Ministry of Statistics and Programme Implementation and the latter in their communication dated 20 March, 2002 have stated as under:-

“The undersigned is directed to refer to the O.M. No. 9/2/40/ MPLADSC/2002 dated 16 March, 2002 on the subject mentioned above and to say that there is a specific restriction on the construction of memorials and memorial buildings in accordance with provisions contained at S.No.5 under Appendix-2 of the existing Guidelines on MPLADS. Earlier, on receipt of the same request through the Nodal DC, the position was explained to him vide this Ministry's letter of even number dated 18 September, 2001.

#### **Recommendation**

34.4 **The Committee consider the proposal of Shri A.C. Jose, MP (LS) for erection of a statue of Mahatma Gandhi in Trichur under MPLADS and approve it as it relates to a pious action of extending a mark of respect to the Father of the Nation.**

#### XXXV

**Proposal from Shri P.S. Gadhavi, MP(LS) regarding financial assistance for construction of building to Shri Jain Medical and Educational Trust, Bhuj-Kutch, out of funds collected under MPLADS for earthquake affected areas of Gujarat- selection of construction agency, HUDCO or NBCC.**

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35.1 The Committee on MPLADS(LS) in their Eighth Report presented to Lok Sabha on 20 March, 2002, vide para 3.6 recommended as follows:

“The Committee note the proposal regarding permission to give financial assistance for construction of building to Shri Jain Medical and Educational Trust, Bhuj-Kutch, out of funds collected under MPLADS for earthquake affected areas of Gujarat. The Committee keeping in view the welfare of local people, allow financial assistance of Rs.50 lakh for medical and Rs.25 lakh for educational purposes for construction of building to Shri Jain Medical and Educational Trust Bhuj-Kutch, out of funds collected from the Members of Parliament, Lok Sabha under MPLADS for earthquake affected areas of Gujarat.”

35.2 The Ministry of Statistics and Programme Implementation vide their action taken note dated 14 Jan, 2002 on the above recommendation, have stated as follows:

“The proposal alongwith the recommendation of the Lok Sabha Committee has been forwarded to the Committee on MPLADS, Rajya Sabha. Further action will be taken on receipt of their recommendations”.

35.3 In this connection, the Ministry of Stastics and Programme Implementation vide their communication dated 11 April, 2002 have now stated as under:

“The Lok Sabha Committee on MPLADS has recommended the proposal for financial assistance of Rs.75 lakhs for construction of building of Shri Jain Medical and Educational Trust, Bhuj out of funds contributed by Member of Parliament, Lok Sabha, under MPLADS for earthquake affected areas of Gujarat. The Rajya Sabha Committee has also agreed to the proposal.

As the funds contributed by MPs of Lok Sabha are being utilized for specific works at specific locations through HUDCO or NBCC, it is requested that the Lok Sabha Committee may decide the agency (HUDCO or NBCC) for taking up the construction work of the proposed building. Accordingly the Gujarat Government would be requested to release requisite amount to concerned implementing agency.”

### **Recommendation**

**35.4 The Committee consider the proposal of hon’ble Member and recommend that the Housing and Urban Development Corporation (HUDCO) may be entrusted the task for the construction of the proposed building of Shri Jain Medical and Educational Trust, Bhuj-Kutch, out of funds collected under MPLADS from the Members of Parliament, Lok Sabha for earthquake affected areas of Gujarat.**

XXXVI

**Proposal of Shri Suresh Kurup, MP (LS) regarding construction of bridge at a cost of Rs. 36 lakh across Kannadichal in Kumarakom Panchayat of Kottayam Parliamentary constituency of Kerala under MPLADS and seeking ex-post facto approval for the same.**

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36.1 Shri Suresh Kurup, MP (LS) addressed a letter dated 26 March, 2002 to hon’ble Chairman, Committee on MPLADS regarding construction of bridge at a cost of Rs. 36 lakh across kannadichal in Kumarakom Panchayat of Kottayam Parliamentary constituency of Kerala under MPLADS.

36.2 The hon’ble Member in his letter, stated as follows:

“This letter is to seek your intervention in getting the sanction for the construction of a bridge across Kannadichal in Kumarakom Panchayat, (Kottayam Parliamentary

Constituency), Kerala, under MPLADS.

I gave the proposal to construct this bridge at a cost of Rs. 36 lakh under MPLADS and on 25.7.2001 the District Collector, Kottayam, had given administrative sanction for the construction of this bridge under the then prevailing guidelines.

The District Collector sought ratification from Government of Kerala since it involved an amount of Rs. 36 lakh. The proposal for ratification for administrative sanction for the work was forwarded by the Government of Kerala to the Dy Advisor(MPLADS) for approval. The Adviser vide his letter No.L/11/10/94-MPLADS had denied sanction on the ground that prior approval for the sanction was not sought from the Lok Sabha and Rajya Sabha Committees on MPLADS.

It may be noted that the clarification that the projects requiring cost higher than Rs. 25 lakh prior approval of the Lok Sabha and Rajya Sabha Committees on MPLADS was issued on 26.11.2001, i.e. four months after the issue of Administrative Sanction to the above work.

It may please be noted that the approval of the above bridge by District Collector on 24.7.2001 at a cost of Rs. 36 lakh was in accordance with the provision contained in the guidelines on MPLADS prevailing during that period.

According to Para 4.1 of the guidelines amount higher than Rs. 25 lakh per work can be spent depending upon the nature of work and as per Para 3.3, "So far as Technical and Administrative Sanction are concerned decision making should be only at the District Level". The clarification that the projects requiring cost higher than Rs.25 lakhs require prior approval of the Lok Sabha and Rajya Sabha Committees was issued on 26.11.2001 i.e. four months after the issue of administrative sanction. So, it is quite evident that when sanction was given to this project the above stipulation was not there.

The bridge has been a long-standing demand of the people of the locality and the work is now completed. But the dull payment is not yet given to the contractor due to the denial of sanction from the Ministry of Programme Implementation is also attached herewith.

In the above circumstances I request you to intervene in this matter and give a proper clarification regarding this matter. "

36.3 The matter was referred to the Ministry of Statistics and Programme Implementation for obtaining their comments and the latter in their communication dated 9 April, 2002 stated as under:

"The undersigned is directed to refer to the Lok Sabha Secretariat's OM No.9/2/58/MPLADSC/2002, dated 03/04/02 on the above subject and to say that earlier on receipt of a proposal from the Government of Kerala during January, 2002, the case was examined and it was found that projects requiring cost substantially higher than Rs.25 lakh require prior approval of the Committee on MPLADS, whereas the work had already been executed without such approval. It was therefore conveyed to the State Government that ex-post facto approval could not be granted.

In his letter addressed to Hon'ble Chairman, MPLADS Committee, the Hon'ble MP has pleaded that the clarification that projects involving cost higher than Rs.25 lakh requires approval of Committees on MPLADS has been issued on 26.11.2001. In this connection, it is stated that even prior to 26.11.2001, cases involving cost higher than Rs.25 lakh were referred to Committees.

As the Hon'ble MP(Lok Sabha) has requested the Hon'ble Chairman, Committee on MPLADS (Lok Sabha) for clarification/ intervention, the same may be placed before the Committee on MPLADS (Lok Sabha) for its consideration."

36.4 In this connection, the Committee on MPLADS (LS) in their Seventh Report presented to Lok Sabha on 31 August, 2001 vide para 24.3 recommended as follows:

"The Committee note the proposal of the Ministry of Statistics and Programme Implementation regarding the suggestions received from many hon'ble Members for removing the cost ceiling of Rs. 25 lakhs per work under MPLADS. The



Committee, however, are not in favour of removing the ceiling of Rs. 25 lakh per work under MPLADS and are of the considered view that each such proposal should be examined on case to case basis by the Committee. The Committee desire that every proposal for more than Rs.25 lakhs would be decided by them on merits as per the Guidelines on MPLADS.”

## **Recommendation**

**36.5 The Committee consider the proposal of Shri Suresh Kurup, MP, Lok Sabha regarding construction of bridge at a cost of Rs. 36 lakh across Kannadichal in Kumarakom Panchayat of Kottayam Parliamentary constituency of Kerala under MPLADS and seeking ex-post facto approval for the same. The Committee recommend that ex-post facto approval might be given for the project constructed at the cost of Rs. 36 lakh across Kannadichal in Kumarakom Panchayat of Kottayam Parliamentary constituency in Kerala under MPLADS.**

## **XXXVII**

### **Proposal for allowing purchase and distribution of sowing seeds to poor farmers in drought affected areas in Shimoga, Parliamentary constituency in Karnataka under MPLADS**

37.1 The Ministry of Statistics and Programme Implementation forwarded a copy of letter dated 3.4.2002 received from Shri S. Bangaraappa, MP (Lok Sabha) addressed to MOS (S&PI) regarding proposal for allowing purchase and distribution of sowing seeds to poor farmers in drought affected areas in Shimoga Parliamentary constituency in Karnataka under MPLADS.

37.2 The hon’ble Member, in his letter, stated as follows:-

“During our telephonic talk, which I had with you on 3.4.2002, I have explained you in detail about the drought conditions prevailing in Karnataka State, especially in Shimoga, my Parliamentary constituency.

Madam, three assembly segments in my Parliamentary constituency namely Soraba, Shikaripura and Shimoga are reeling under severe drought due to paucity of rain, a natural calamity. They have no work to do in their agricultural land, no drinking water and no food. Though the rainy season is approaching, they do not have even seeds to sow in their agricultural land.

Under these circumstances of natural calamity, I would like to make use of some of the MPLADS funds of my quota for purchase of sowing seeds like paddy, jawar etc. through Deputy commissioner, Shimoga to distribute among the poor farmers.

Madam, during Gujrat Earth Quake, we have contributed Rs.10 lakh from our MPLADS fund as per the direction of your Ministry for the purpose of rehabilitating the people affected by the natural calamity. On the same line, the people of my Parliamentary Constituency are affected by natural calamity like severe drought. Therefore, I seek your permission and clarification from your Ministry to make use of some of the MPLADS fund of my quota for the purpose of purchasing and distribution of sowing seeds through Deputy Commissioner, Shimoga, Karnataka State. Since rainy season is approaching within a month, sowing seeds should be distributed as early as possible.

Therefore, I request you to kindly treat this matter as urgent by giving permission to make use of some of the MPLADS fund for the purpose of purchasing sowing seeds and to distribute among poor farmers at the earliest and help use to save the lives of my Constituency people.”

37.3 The Ministry of Statistics and Programme Implementation, in their communication dated 16 April, 2002, stated as under:-

“The undersigned is directed to enclose herewith a copy of letter dated 3.4.2002 received from Shri S. Bangarappa, MP (Lok Sabha) addressed to MOS(S&PI). He has made a request for allowing distribution of sowing seeds to poor farmers in the wake of drought conditions

prevailing in the three assembly segments of his constituency. He has referred to the provisions relating to contributions of MPLADS funds by MPs for natural calamities and requested that the drought conditions due to paucity of rain may be treated as natural calamity and such distribution of seeds may be allowed.

The proposal of the hon'ble Member is not covered under the guidelines due to the following reasons:-

- (i) Purchase of seeds under MPLADS is not permitted as there is specific restriction on purchase of inventory/stock of any type.
- (ii) There is specific restriction on creation of assets for individual benefits and seeds are to be distributed to individual farmers.
- (iii) Para 1.3 of the guidelines relating to natural calamity referred to by the hon'ble MP actually permits construction of assets that are permissible in the guidelines, for rehabilitation measures in the event of natural calamity of rare severity in any part of the country of an amount not exceeding Rs.10 lakh for each calamity. So far the MPLADS Committee of the Parliament have adjudged two calamities as those of rare severity viz super cyclone in Orissa in October, 1999 and earthquake in Gujarat in January, 2001. Therefore, the drought condition prevailing in the constituency represented by the hon'ble MP does not appear to fit within the meaning of natural calamity of rare severity.

It is requested that the case may be placed before the Committee on MPLADS, Lok Sabha and Rajya Sabha for consideration.”

### **Recommendation**

37.4 The Committee consider the proposal of Shri S. Bangarappa, MP (Lok Sabha) and do not approve it as the MPLADS funds are supposed to create durable assets and purchase and distribution of sowing seeds to individual farmers is not creation of durable assets under the MPLAD Scheme. Further, it is an inventory item whose purchase is prohibited under the provisions of MPLAD Scheme.

## **XXXVIII**

### **Representations from Shri Priya Ranjan Dasmunsi, and Shri Ramesh Chand Tomar, MPs(LS) regarding making amendment in the Guidelines on MPLADS for providing direct funds to the management committees/governing bodies of educational institutions under the MPLAD Scheme**

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38.1 Shri Priya Ranjan Dasmunsi, MP(LS) forwarded a letter dated 18 March, 2002 to hon'ble Chairman, Committee on MPLADS suggesting some issues therein regarding MPLAD Scheme for consideration of the Committee.

38.2 The hon'ble Member, in his letter, stated as follows:-

“I propose to have the Agenda on 21<sup>st</sup> March, 2002, meeting on the following three issues for a decision:-

- (1) That if a State Government or a District Collector certifies officially that there are natural calamities of rare severity (Flood/Cyclone/Earthquake) in the entire State or part of the State or a District, in that event an amount to the tune of Rs. 10 lakh can be contributed by Rajya Sabha Members irrespective of any State to that part of the State or the District of that State in line with our guideline.

- (2) That in matters of construction of schools, colleges, repairs, renovation, extension, etc., MPLAD fund can be utilised by the school/college Governing body under the supervision of Block & Development Officer/SDO or any competent nominee of the District Collector.
- (3) That a time, yearly amount of Rs. 2 crore should be at the disposal of the District Collector to furnish every six months to Programme Implementation Ministry, the Utilisation Report of that Fund and the interest generated on that Fund could also be utilised for the MPLAD Programme in that given year of the proceeding year.”

38.3 In this connection, it is mentioned that the Committee on MPLADS from time to time have considered the above mentioned issues in one form or the other and taken the following decisions, so far, as follows:-

Point-wise presentation of the above issues:-

Point one

The Ministry in their communication dated 18 March, 2002 stated as follows:-

So far 2 natural calamities viz., cyclone in Orissa in October, 1999 and earthquake in Gujarat in January, 2001 have been adjudged as natural calamities of rare severity, in consultation with Committees on MPLADS, Lok Sabha/Rajya Sabha. It is for the Committees to decide which calamity is to be declared as calamity of rare severity.

Point two

Recommendation of the Committee on MPLADS (Lok Sabha) in their Eighth Report vide Para 14.6:-

“The Committee note the proposal regarding release of MPLADS funds direct to Heads of the educational institution for construction of buildings or entrust the construction/ renovation/repair of school and colleges to their management committees/governing bodies under MPLADS and do not approve it as in accordance with Para 2.1 of the Guidelines on MPLADS, works under the MPLAD Scheme are required to be implemented by the District Head by following the established procedure laid down by the respective State Governments/U.Ts. The Committee are of the view that there is specific restriction at Item-4, Appendix-2 of the existing Guidelines on giving grants and loans and if the MPLADS funds are released directly to the beneficiary organisations, the same would amount to giving grant to them, which is not permissible under the Guidelines. Moreover, no accountability on the District authority can be fixed if funds are given directly to beneficiary organisations.”

The Ministry of Statistics and Programme Implementation vide their action taken note dated 14 January, 2002 on the above recommendation have stated as follows:-

“As the Committee did not approve the proposal, no further action is required.”

Point Three

The Committee on MPLADS in their meeting held on 14 March, 2002 decided as follows:-

“Memorandum No. 28 regarding, “Providing quarterly details to Member of Parliament regarding implementation of MPLAD Scheme in his/her Parliamentary constituency.”

The Committee deliberated over the aforesaid subject and decided to recommend that the District Magistrate/District Collector should inform the concerned MP about the details of works sanctioned, executed and left out incomplete, if any, after having recommended by the latter. The Committee also felt that if the proposal of hon’ble Member was not implemented and the amount earmarked for particular work not spent, the balance, if withdrawn, should be redeposited in MPLADS account and the concerned MP should be informed accordingly. The aforesaid information should be provided to the concerned MP on quarterly basis by the each DM/DC in every District of the country.”

The aforesaid decision of the Committee has been sent to the Ministry of Statistics and Programme Implementation for taking action thereon at their end.

38.4 The Committee on MPLADS (Lok Sabha) in their sitting held on 21 March, 2002 considered the proposal of Shri Priya Ranjan Dasmunsi, MP (LS) relating to MPLAD Scheme and decided as follows:-

“The Committee deliberated over the following issues presented by Shri Priya Ranjan Dasmunsi, MP (LS) and decided to approve as under:-

- (1) That if the Disaster Management Authority of a State Government or the Central Government Disaster Management Authority, certifies officially that there are natural calamities of rare severity (Flood/Cyclone/ Earthquake) in the entire State or part of the State or a District, in that event an amount to the tune of Rs. 10 lakh can be contributed by Rajya Sabha Members irrespective of any State to that part of the State or the District of that State in line with our guideline.
- (2) That in matters of construction of schools, colleges, repairs, renovation, extension, etc., MPLAD fund can be utilised by the School/College Governing Body under the supervision of Block & Development Officer/SDO or any competent nominee of the District Collector on the condition that the educational institutions should be recognised by the concerned State Government.
- (3) That the Ministry of Statistics and Programme Implementation would release the amount of Rs. 2 crore at the beginning of every year. The concerned District Magistrate/District Collector would send a detailed report including works in progress, amount committed and balance under MPLADS to the Ministry with a copy to the concerned Member of Parliament.”

38.5 The Minutes of the sitting containing the above decision of the Committee were forwarded to the Ministry for taking necessary thereon.

38.6 The Ministry in their reply dated 5 April, 2002 have stated as follows:

- (a) The recommendation of the Lok Sabha Committee to designate Disaster Management Authority of the Central Government/ respective State Government to adjudge and declare as to whether or not a natural calamity is of the category of rare severity, as envisaged in para 1.3, before MPs could contribute MPLADS funds, has been referred to Rajya Sabha Committee on MPLADS for their recommendations.

It may be pointed out that Rs.10 lakh can be contributed by MPs of Lok Sabha as well as Rajya Sabha under para 1.3 of the guidelines on MPLADS in the event of natural calamity of rare severity and not by Rajya Sabha MPs alone as mentioned in sub-para (1) of the minutes.

- (b) Construction of buildings for school and colleges as mentioned in S.No.(1) of Appendix-I are permitted, while repairs and renovation work is prohibited.

The Lok Sabha Committee has already rejected similar proposal of Sh. Sudip Bandopadhyay to give funds directly to beneficiary organisations in its 8<sup>th</sup> Report. Rajya Sabha Committee has also rejected these proposals in its meeting held on 07.03.02. The Committee may, therefore, like to review the recommendations in view of its earlier recommendations mentioned above.

- (c) Funds are released in two instalments of Rs. one crore each, on the basis of an approved criteria i.e. when the unsanctioned balance is reported to be less than Rs.50 lakh. This criteria ensures non-accumulation of idle funds in the districts. The C&AG in their Audit Report and the Planning Commission in their Evaluation Report have criticised the large scale unspent balances lying in the districts. If the funds are released to all MPs in one instalment of Rs. two crore in the beginning of the year, there may be possibility of funds being released in certain cases where there would be no requirement i.e. recommendation for works are not received

from concerned MPs against the funds released. Therefore, the Committee may like to reconsider the matter.

38.7 As regards the comments in para (b) received from the Ministry of Statistics and Programme Implementation, in this connection the Committee on MPLADS (Lok Sabha) in their Eighth Report presented to Lok Sabha on 20 March, 2002, vide para 14.6 recommended as follows:

“The Committee consider the proposal regarding release of MPLADS funds direct to Head of the educational institutions for construction of buildings or entrust the construction/ renovation/repair of school and colleges to their management committees/governing bodies under MPLADS and do not approve it as in accordance with Para 2.1 of the Guidelines on MPLADS, works under the MPLAD Scheme are required to be implemented by the District Head by following the established procedure laid down by the respective State Governments/U.Ts. The Committee feel that there is specific restriction at Item-4, Appendix-2 of the existing Guidelines on giving grants and loans and if the MPLADS funds are released directly to the beneficiary organisations, the same would amount to giving grant to them, which is not permissible under the Guidelines. Moreover, no accountability on the District authority can be fixed if funds are given directly to beneficiary organisations.”

38.8 The Ministry of Statistics and Programme Implementation vide their action taken note dated 14 January, 2002 on the above recommendation, have stated as follows.

“As the Committee did not approve the proposal, no further action is required.”

39.9 In this connection, a similar representation dated 15 April, 2002 from Dr. Ramesh Chand Tomar, MP(LS) addressed to hon'ble Chairman, Committee on MPLADS was also received. The hon'ble member, in his representation stated as under:

“The amount which is allocated for development from Member of Parliament Local Area Development Fund, is abide by a condition that the amount would not be given to Management Committees. This is not a proper thing as there are such a number of Management Committees which can construct good buildings in a limited budget and if the same type of building is constructed by Government Agencies, it will cost much more and its quality will also be poor.

Therefore, it is requested that insntructions may kindly be issued in regard to release of fund to the schools which are being run by Shishu Shksha Samiti and Vidya Bharti Institutes through Management Committees which is given to construct building by amending said condition. ”

38.10 The Committee on the basis of the reply of the Ministry of Statistics and Programme Implementation reviewed the aforesaid proposal of Shri Priya Ranjan Dasmunsi, MP(LS) and their recommendation given in 8<sup>th</sup> Report and also discussed the proposal of Shri Ramesh Chander Tomer on the subject and decided to reiterate their earlier decision taken on 21 March, 2002 as follows:-

“That in matters of construction of schools, colleges, repairs, renovation, extension, etc., MPLAD fund can be utilised by the School/College Governing Body under the supervision of Block & Development Officer/SDO or any competent nominee of the District Collector on the condition that the educational institutions should be recognised by the concerend State Government.”

The Committee while keeping in view the contention of the Ministry that if the funds are released to all MPs in one instalment of Rs. 2 crore in the beginning of the year, there might be possibility of funds being released in certain cases where there would be no requirement, decided to recommend the following:-

- (i) that the Ministry of Statistics and Programme Implementation should release Rs. one crore first at the beginning of each financial year; and
- (ii) that the second intalment of Rs. one crore should also be released to the concerend District Magistrate immediately after passing the Budget for each financial year without waiting for the utilisation certificates from the DM under the MPLAD Scheme.

38.11 The Minutes of the sitting containing the above decision of the Committee has forwarded to the Ministry of Statistics and Programme Implementation for their necessary action thereon.

38.12 The Ministry of Statistics and Programme Implementation in their communication dated 20 May, 2002 have stated as follows:-

“The recommendations of the Committee on Memorandum No.43 regarding use of MPLADS funds by the school/college governing body under the supervision of BDO/SDO or any competent nominee of the DC has been considered carefully. Giving MPLADS funds to the beneficiary directly would amount to giving grants, which is specifically prohibited under the guidelines on MPLADS. The work under MPLADS are required to be executed by the concerned DC by following the established procedure. These conditions would be vitiated if the funds are given directly to the beneficiary organisation. Moreover the Governing Body of school/college may not have the experience in execution of works. Thus the Government is of the view that acceptance of the recommendation would be against the guidelines on MPLADS.

As regards release of Rs. one crore in the beginning of the financial year and second instalment to be released immediately after passing the budget without reference to the expenditure statement, it is stated that funds are released as per approved criteria, i.e., when the unsanctioned balance is reported to be less than Rs.50 lakh. This criteria ensures availability of reasonable funds to take care of sanctioned works and also to make available some cushion. Due to severe indictment about large scale unspent balances lying in the districts, made by the C&AG and the Planning Commission in their evaluation report, the Government is of the view that the existing practice of releasing funds on receipt of expenditure statement may continue.”

#### Recommendation

**38.13 The Committee on the basis of the reply of the Ministry of Statistics and Programme Implementation consider the proposal of Shri Priya Ranjan Dasmunsi and Dr. Ramesh Chand Tomar and reiterate their earlier decision taken by the then on 23 April, 2002 as under:-**

**“The Committee on the basis of the reply of the Ministry of Statistics and Programme Implementation reviewed the aforesaid proposal of Shri Priya Ranjan Dasmunsi, MP(LS) and their recommendation given in 8<sup>th</sup> Report and also discussed the proposal of Shri Ramesh Chander Tomer on the subject and decide to reiterate their earlier decision taken on 21 March, 2002 as follows:-**

**(i) That in matters of construction of schools, colleges, repairs, renovation, extension, etc., MPLAD fund can be utilised by the School/College Governing Body under the supervision of Block & Development Officer/SDO or any competent nominee of the District Collector on the condition that the educational institutions should be recognised by the concerend State Government.**

**(ii) that while keeping in view the contention of the Ministry that if the funds are released to all MPs in one installment of Rs. 2 crore in the beginning of the year, there might be possibility of funds being released in certain cases where there would be no requirement, recommend the following:-**

**(a) that the Ministry of Statistics and Programme Implementation should release Rs. one crore first at the beginning of each financial year; and**

**(b) that the second intalment of Rs. one crore should also be released to the concerend District Magistrate immediately after passing the Budget for each financial year without waiting for the utilisation certificates from the DM under the MPLAD Scheme.**

**permission to establish three book binding units-one each at islands of Kavaratti, Amini and Androth under MPLADS**

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39.1 Shri P.M. Sayeed, hon'ble Deputy Speaker, Lok Sabha, addressed a letter dated 2 May, 2001 to hon'ble Chairman, Committee on MPLADS, Lok Sabha, inter-alia mentioned that -

“The guidelines for the various projects and programmes undertaken under MPLAD Scheme usually presume uniform conditions which is totally far from truth. The socio-geographico-climatic conditions in our country differ from State to State and even in different districts within a State. Hence the uniform guidelines require alterations and relaxations to suit the specific needs of specific regions in the country. A special consideration which need to be given with respect to implementation of MPLAD project is Lakshadweep, which comprises of 36 islands, of which 11 are inhabited. Though construction of guest houses are not covered under MPLAD guidelines, there is necessity for construction of such guest houses as the islanders have to spend a huge portion of their income for staying in costly hotels when they come to mainland for medical, judicial, academic and other requirements.....”

The Hon'ble Deputy Speaker requested that the aforesaid matter might be placed before the Committee on MPLADS for their consideration.

39.2 Accordingly, the Committee on MPLADS in their sitting held on 14 May, 2001 considered the representation received from the Hon'ble Deputy Speaker regarding his request for allowing to construct guest houses for the use of the people of Lakshadweep at Ernakulam, Calicut in Kerala and at Mangalore in Karnataka under MPLAD Scheme and decided as follows:

“The Committee deliberated upon the representation received from hon'ble Deputy Speaker, Lok Sabha regarding construction of Guest Houses from MPLADS Funds.

The Committee while keeping in view the genuine demands and necessity of the islanders of Lakshadweep approved the request of hon'ble Deputy Speaker for allowing him to construct guest houses for the use of the people of Lakshadweep at Ernakulam, Calicut in Kerala and at Mangalore in Karnataka under MPLADS. Since the location of these proposed buildings was outside the constituency of hon'ble Deputy Speaker, the Committee desired that this may be treated as a special case considering the peculiar conditions of Lakshadweep.....”

39.3 The decision of the Committee was forwarded on 15 June, 2001 to the Ministry of Statistics and Programme Implementation for taking necessary action thereon.

39.4 The Committee on MPLADS, Rajya Sabha in their sitting held on 7 March, 2002 considered the request of Shri P.M. Sayeed, Hon'ble Deputy Speaker, Lok Sabha for construction of guest houses outside his Parliamentary constituency and decided as follows:

“The Committee deliberated over the proposal of the Member regarding construction of guest houses for the use of his constituents outside his constituency namely at Ernakulam and Kozhikode in Kerala and Mangalore in Karnataka. The Committee after having considered the proposal decided to approve the proposal.”

39.5 The Ministry in their response, vide their communication dated 9 April, 2002 have stated as under:

“The undersigned is directed to invite attention of the Lok Sabha Secretariat and Rajya Sabha Secretariat to the minutes of the Lok Sabha Committee meeting held on 14.5.2001 and Rajya Sabha Committee meeting held on 7.3.2002, wherein both the committees have recommended the above said proposal. Recommendations of both the Committees have been considered carefully in the light of the specific restriction on construction of office buildings, residential buildings and other buildings of the Central or State Governments, Departments, Agencies and organisations and restriction on

taking up works of a Lok Sabha MP outside his constituency. Government is of the view that granting relaxation for construction of guest houses outside the parliamentary constituency would have widespread repercussions, therefore should not be allowed.”

39.6 Meanwhile, another representation dated 17 April, 2002 addressed to hon'ble Chairman, Committee on MPLADS received from Hon'ble Deputy Speaker regarding seeking permission to establish three book binding units-one each at islands of Kavaratti, Amini and Androth under MPLADS, stating as follows:-

“Lakshadweep Khadi Board has proposed a very ambitious scheme to establish 3 book binding units-one each at islands of Kavaratti, Amini and Androth. I had assured assistance to these units under MPLADS, considering the importance in printing and supply of text books and other study materials for the educational institutions of Lakshadweep. Hitherto these items are procured and supplied from Kerala. The supply is usually delayed adversely affecting education of the school and college students. Moreover, this will give much needed employment opportunities to the tribal womenfolk of the Territory.

In view of above, I am enclosing a copy of the project (See Annexure) as submitted by the Lakshadweep Khadi and Village Industries Board for ready reference. I would appreciate if you could kindly grant exemption to the project under MPLADS.”

39.7 The Committee on MPLADS, Lok Sabha in their sitting held on 23 April, 2002 considered the proposal of Shri P.M. Sayeed, hon'ble Deputy Speaker, Lok Sabha stated as follows:-

“The Committee reviewed the aforesaid proposals of Shri P.M. Sayeed, hon'ble Deputy Speaker, Lok Sabha, particularly their earlier decision taken on 14 May 2001, in which they had approved the request of Shri Sayeed as a special case for allowing him to construct guest houses for the use of his islander constituents outside his parliamentary constituency at Ernakulam and Calicut in Kerala and Mangalore in Karnataka under MPLADS. They also noted the reply of the Ministry in this regard that granting relaxation for construction of guest houses outside the parliamentary constituency would have widespread repercussions and therefore, it should not be allowed.

The Committee, while not agreeing with the view of the Ministry and keeping in view the genuine demands of the people of Lakshadweep who have to spend a huge portion of their income for staying in costly hotels when they come to the mainland for medical, judicial, academic and other requirements and also the special position entrusted to Deputy Speaker, Lok Sabha by the Committee vis-à-vis implementation of the guidelines on MPLADS, decided to approve it reiterating their earlier decision.....”

39.8 The decision of the Committee was forwarded to the Ministry of Statistics and Programme Implementation for taking necessary action thereon.

39.9 The Ministry of Statistics and Programme Implementation, in their response dated 13 May, 2002 have stated as under:-

“The undersigned is directed to refer to the minutes of the Fourth sitting of the Committee on MPLADS, Lok Sabha held on 23 April, 2002. The recommendation of the Committee on Memorandum No. 40 regarding allowing construction of guest houses outside the constituency of the hon'ble MP has been considered carefully. The Government is of the view that acceptance of the recommendation would create a bad precedent.”

39.10 In this connection while deliberating over a proposal of Deputy Chairperson, Rajya Sabha regarding entrusting special position to hon'ble Deputy Chairperson, Rajya Sabha vis-à-vis implementation of the Guidelines on MPLADS, in their meeting held on 21 March, 2002, the Committee on MPLADS decided as under:-

“The Committee discussed the aforesaid proposal relating to entrusting special position to hon'ble Deputy Chairperson, Rajya Sabha and approved it as a special case on the condition that the local Member of Parliament should also be informed at the time of



recommendation of projects/works under MPLADS in a particular constituency. The same facility should be extended to Speaker and Deputy Speaker, Lok Sabha.”

### **Recommendation**

**39.11 The Committee consider the proposal of Shri P.M. Sayeed, hon’ble Deputy Speaker, Lok Sabha for construction of guest houses outside his constituency for use of his constituents and reiterate their earlier decision allowing him to construct guest houses outside his Parliamentary constituency. The Committee are of the view that special status has already been granted to hon’ble Deputy Chairman, Rajya Sabha, hon’ble Speaker and Deputy Speaker, Lok Sabha for recommending works anywhere in the country under the Scheme. The recommendation has also been approved by the Committee on MPLADS, Rajya Sabha in their sitting held on 9 April, 2002.**

**The Committee also emphasise that having regard to the unique features of the parliamentary constituency of hon’ble Deputy Speaker, the proposal merits favourable treatment.**

## **XL**

### **Suggestion of Shri Pawan Kumar Bansal, MP (LS) for modifying items/column Nos. 1,5 and 6 of the format of Appendix-3 of the Guidelines on MPLADS**

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40.1 Shri Pawan Kumar Bansal, MP (LS) addressed a letter dated 29 March, 2002 to hon’ble Chairman, Committee on MPLADS regarding giving suggestion for making amendment in the format of Appendix-3 of the Guidelines on MPLADS for consideration of the Committee.

40.2 The hon’ble Member, in his letter, stated as follows:-

“I find that the form at Appendix-3 to the MPLADS Guidelines for release of funds under the Scheme is slightly vague and it does not furnish fully accurate information to the incumbent Member of Parliament.

For instance, item one relating to the total funds received for the constituency is not mentioned for each term of Lok Sabha separately which leads to some confusion. Similarly, item No. 5 simply describes the total number of works completed in the constituency and it is again not according to the term of the Lok Sabha. The same is the case with item No.6 which relates to the “number of works started but not completed.”

I, therefore, write this to suggest that the form at Appendix-3 of the Guidelines on MPLADS may kindly be modified so that all the relevant information is provided separately for every term of Lok Sabha.”

40.3 The Committee on MPLADS, Lok Sabha in their sitting held on 16 May, 2002 considered the suggestion of Shri Pawan Kumar Bansal, MP (LS) for modifying items/column Nos. 1,5 and 6 of the format of Appendix-3 of the Guidelines on MPLADS and decided as follows:-

“The Committee discussed the aforesaid proposal and approved the suggestion for modifying items/column Nos.1, 5 and 6 of the format of Appendix-3 of the Guidelines on MPLADS as shown in the linked format.”

40.4 The relevant extracts of the Minutes of the sitting containing the above decision of the Committee were forwarded to the Ministry of Statistics and Programme Implementation for taking necessary action thereon.

40.5 The Ministry of Statistics and Programme Implementation in their reply dated 28 May, 2002 have stated as follows:-

“The undersigned is directed to refer to the recommendations of the Committee on MPLADS on Memorandum No. 47 and to say that the views conveyed vide this Ministry” O.M. of even number dated 12 April, 2002 may be placed before the Lok Sabha Committee on MPLADS for reconsideration.”

40.6 The Ministry in their O.M. dated 12 April, 2002 had stated as under:-

“The undersigned is directed to refer to the Lok Sabha Secretariat’s O.M. No. 9/2/60/MPLADS/2002 dated 4 April, 2002 on the subject mentioned above and to say that the Proforma in Appendix-3, relates to “Statement of information on expenditure, etc., for Lok Sabha MPs. It is to be filled up for each constituency. The existing columns indicate position of receipt of funds in the constituency, year-wise, for proper accounting. The number and cost of works recommended in column 2 and number and cost of works sanctioned on recommendation of MPs in the constituency in column No.3 are to be given as per term of Lok Sabha. However, the position of “total number of works completed in the constituency in column 5 and total number of works started but not completed in column 6 are to be given in consolidated figure and not as per term of Lok Sabha so as to reflect an overall picture of works in the constituency. With great efforts the proforma has been reduced to one page and if the suggestion of the MP, if agreed, it would further elongate the form and increase the work at district level. However, the suggestion of the hon’ble MP has been kept in record and DC concerned is being requested to furnish the details of works completed on his recommendation and those started but not completed, to him from time to time.”

### **Recommendation**

**40.7 The Committee consider the proposal of Shri Pawan Kumar Bansal, MP (LS) for modifying items/column Nos. 1,5 and 6 of the format of Appendix-3 of the Guidelines on MPLADS and approve the suggestion for modifying these items/column Nos.1, 5 and 6 of the format of Appendix-3 of the Guidelines on MPLADS as shown in the linked format (See Annexure).**

### **XLI**

**Request of Shri Prakash Paranjpe, MP (LS) for taking permission for allocation of fund for construction/ repair/alteration for Badlapur Shikshan Sanstha, Badlapur and M.H. High School, Thane in Thane Parliamentary constituency in Maharashtra under MPLAD Scheme**

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41.1 Shri Prakash Paranjpe, MP (LS) vide his letter dated 29 April, 2002 addressed to hon’ble Chairman, Committee on MPLADS requested that permission might be given for granting additional funds for completion of left over works in Badlapur Shikshan Sanstha, Badlapur in his Parliamentary constituency.

41.2 The hon’ble Member, in his letter, stated as follows:-

“I have given sanction to the tune of Rs. 24.18 lakhs in the year 2001-2002 to one Government aided school managed by Badlapur Shikshan Sanstha, Badlapur, situated in the interior part of Badlapur Nagar Palika.

Out of the above mentioned amount, an amount of approximately Rs. 19 lakh was spent on civil work and the remaining amount was allotted for the electrification of the building. When the actual work started, Public Works Department of the State Government of Maharashtra had recommended some alteration/reformation in the civil work and as per the new changes, an additional amount of Rs. 8 lakh is required for completion of this job.

I will, therefore, be thankful to you if you could kindly sanction this amount of Rs. 8 lakh and advise the District Collector accordingly to accord necessary sanction on the basis of my recommendation/ suggestion.

Sir, the above mentioned civil work is already in progress and is expected to be completed maximum by the end of June, 2002 and, therefore, your early sanction is earnestly solicited.”

41.3 The Ministry of Statistics and Programme Implementation have also forwarded a letter dated 29 April, 2002 containing therein a proposal from Shri Prakash Paranjpe for repair of building of M.H. High School, Thane in Thane Parliamentary constituency under MPLADS as under:-

“The undersigned is directed to forward herewith a copy (see Annexure) of the letter dated 22 April, 2002 received from Shri Prakash Paranjpe, MP (LS) on the above subject. Shri Paranjpe proposes to allocate Rs. 14.5 lakhs to M.H. High School, Thane for certain repairs such as plastering, water-proofing and painting job, etc., at a cost of Rs. 14.5 lakhs. The school is stated to be a Government aided school and is in existence for more than 110 years.

Repair and maintenance work of any type is not permissible under MPLADS. However, special repairs only which may lead to restoration/upgradation of a durable assets are permissible. Since, the hon'ble MP has made a request for grant of special permission, the matter may be placed before the Committee on MPLADS, Lok Sabha/Rajya Sabha.”

41.4 In this connection, it is mentioned that the Committee on MPLADS in their sitting held on 23 April, 2002 decided as follows:-

“That in matters of construction of schools, colleges, repairs, renovation, extension, etc., MPLAD fund can be utilised by the School/College Governing Body under the supervision of Block & Development Officer/SDO or any competent nominee of the District Collector on the condition that the educational institutions should be recognised by the concerend State Government.”

### **Recommendation**

**41.5 The Committee note the proposal of Shri Prakash Paranjpe, MP (LS) for granting funds from MPLADS for construction/repair/alteration for Badlapur Shikshan Sanstha, Badlapur and M.H. High School, Thane and approve it as a special case.**

## **XLII**

**Proposal of Shri C. Kuppusami, MP (LS) regarding allowing works costing more than Rs. 25 lakh for (i) construction of classrooms for Bharathi Arts College, Prakasam Salai, Chennai at an estimated cost of Rs. 50 lakh and (ii) construction of subway connecting Ambedkar Nagar and Manickam Nagar at Thiruvottiyar at an estimated cost of Rs. 30 lakh in North Chennai Parliamentary constituency under MPLAD Scheme**

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42.1 Shri C. Kuppusami, MP (LS) addressed letters dated 9 May, 2002 to hon'ble Chairman, Committee on MPLADS regarding allowing works costing more than Rs. 25 lakh for (i) construction of classrooms for Bharathi Arts College, Prakasam Salai, Chennai at an estimated cost of Rs. 50 lakh and (ii) construction of subway connecting Ambedkar Nagar and Manickam

Nagar at Thiruvottiyar at an estimated cost of Rs. 30 lakh in North Chennai Parliamentary constituency under MPLAD Scheme for consideration of the Committee on MPLADS.

42.2 Shri C. Kuppusami, MP (LS) in his letter dated 9 May, 2002 regarding construction of classrooms for Bharathi Arts College, Prakasam Salia, Chennai stated as follows:-

“I am enclosing herewith a copy of letter dated 18 April, 2002 from the Corporation of Chennai addressed to the Superintending Engineer, Technical Education Circle, PWD, Directorate of Technical Education, Chennai regarding MPLAD Scheme for construction of classrooms for Bharathi Arts College, Prakasam Salai, Chennai in my constituency for a sum of Rs. 50 lakh initially. The work has already been started and is in progress.

I am requesting your goodself, through this letter to kindly give the approval of the Committee of MPLADS since the project cost exceeds Rs. 25 lakhs.”

42.3 Hon'ble Member in his second letter dated 9 May, 2002 regarding construction of subway connecting Ambedkar Nagar and Manickam Nagar at Thiruvottiyur stated as under:-

“I am enclosing herewith a copy of letter from the Corporation of Chennai addressed to the Division Railway Manager regarding MPLAD Scheme for construction of subway in my constituency for a sum of Rs. 30 lakh initially. It is regarding subway construction connecting Ambedkar Nagar and Manickam Nagar at Thiruvottiyur area. The work has already been started and is in progress.

I am requesting your goodself, through this letter to kindly give the approval of the Committee of MPLADS since the project cost exceeds Rs. 25 lakhs.”

### **Recommendation**

**42.4 The Committee consider the proposal of Shri C. Kuppusami, MP (LS) regarding allowing works costing more than Rs. 25 lakh for (i) construction of classrooms for Bharathi Arts College, Prakasam Salai, Chennai at an estimated cost of Rs. 50 lakh and (ii) construction of subway connecting Ambedkar Nagar and Manickam Nagar at Thiruvottiyar at an estimated cost of Rs. 30 lakh in North Chennai Parliamentary constituency under MPLAD Scheme and approve it as a special case.**

## **XLIII**

**Execution of works under MPLADS in Birbhum district, in West Bengal costing more than Rs. 25 lakh on recommendation of S/Shri Ram Chandra Dome, MP (LS), Pranab Mukherjee, MP (RS) and Jiban Roy, MP (RS)**

43.1 Dr. Ramchandra Dome, MP (LS) addressed a letter dated 30 April, 2002 to hon'ble Chairman, Committee on MPLADS regarding implementation of projects above Rs. 25 lakh for repair of Rabindra Sadan, construction of Indoor Stadium and construction of bridge over the rivulet 'Kushkarnika' in Birbhum Parliamentary constituency of West Bengal.

43.2 Dr. Ramchandra Dome, MP (LS) in his letter stated as follows:-

“I would like to draw your kind attention to the following facts and seek your personal intervention for approval of three large schemes under MPLADS as proposed by me for implementation in my constituency area, Birbhum (S.C.) P.C. of West Bengal.

The details of the schemes are given as under:-

“1. Special repair of Rabindra Sadan at Suri, Birbhum estimated cost is Rs. 71.94342 lakh

Fund proposed by me -

1998-98 - Rs.14.00 lakh

2001-02 - Rs.21.00 lakh

2. Construction of Indoor Stadium at D.S.A. Ground at Suri, Birbhum Estimated cost is Rs. 165.86 lakh

Fund proposed by me –

1997-98 - Rs.10.00 lakh

1999-00 - Rs.10.00 lakh

2001-02 - Rs.20.00 lakh

3. Construction of Bridge over the rivulet `Kushkarnika` at Lawjone Village of Birbhum Estimated cost is Rs. 54.478 lakh

Fund proposed by me -

1998-99 - Rs. 25.00 lakh

2001-02 - Rs. 30.00 lakh”

All the above three large schemes were taken up long back and the schemes under SI.No.(1) & (2) are undergoing and the scheme under SI.No.(3) is already completed.

This is to be noted that all the above mentioned schemes were recommended by me as per modified guidelines of MPLADS in Para (4.1) as amended and intimated under No.C/20/ 2000- MPLADS dated the 26<sup>th</sup> May, 2000 by the Director of MPLADS. But, as per recent modification of the guidelines by the Deputy Advisor, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, New Delhi, by a circular issued to the Collector of D.M, Birbhum (W.B.) the latter has stopped payment allotted for the work to the respective agencies and as a result the implementation of the works has been halted.

I, therefore, request you to kindly accord approval as a special case for timely implementation of the above scheme.

Hope you will appreciate the position and do the needful at the earliest.”

### **Recommendation**

**43.3 The Committee consider the proposal of Dr. Ram Chandra Dome, MP (LS) regarding execution of works under MPLADS in Birbhum district, in West Bengal costing more than Rs. 25 lakh on recommendation of S/Shri Ram Chandra Dome, MP (LS), Pranab Mukherjee, MP (RS) and Jiban Roy, MP (RS) for giving relaxation in the limit of Rs. 25 lakh under MPLAD Scheme and approve it.**

**Proposal of Shri Santosh Mohan Dev, MP (LS) regarding waiving of condition that the benefits of MPLAD Scheme would not be given to a registered society/trust, if the Member who has forwarded such proposal was himself the President/Chairman or Member of the Managing Committee etc., or trustee of the registered society/trust in question**

44.1 The Committee on MPLADS (Lok Sabha) in their sitting held on 14 March, 2002 decided as follows:-

“The Committee considered the proposal of Dr. Akhtar Hasan Rizvi, and Shri Vijay Darda, MPs (RS) regarding clarification sought by them on limit of Rs. 25 lakh per work under MPLADS. In this regard, the Committee decided as follows:-

- (1) the cost limit of Rs. 25 lakh stipulated in Para 4.1 of the Guidelines of MPLADS is to be made applicable to each work/project of an institution under the Scheme;
- (2) the works relating to the genuine cases of trusts/societies would be considered by the Committee after having got them verified from the Ministry/State Governments under the MPLAD Scheme;
- (3) the benefits of MPLAD Scheme would not be given to a registered society/trust, if the Member who has forwarded such proposal was the President/Chairman or member of the Managing Committee etc., or trustee of the registered society/trust in question; and
- (4) each case costing more than Rs. 25 lakh would be examined by the Committee on MPLADS.”

44.2 Shri Santosh Mohan Dev, MP (LS) addressed a letter dated 13 May, 2002 to hon'ble Chairman, Committee on MPLADS regarding waiving of the condition that the benefits of MPLAD Scheme would not be given to a registered society/trust, if the Member who has forwarded such proposal was himself the President/Chairman or Member of the Managing Committee etc., or trustee of the registered society/trust in question, for consideration of the Committee on MPLAD Scheme (Lok Sabha).

44.3 The hon'ble Member in his letter stated as follows:-

“I am in receipt of letter No. R/24/33/98-MPLADS dated 24 April, 2002 of Shri V.K. Arora, Director, Member of Parliament Local Area Development Scheme regarding limit of Rs. 25 lakh per work outlined in Para 4.1 of the Guidelines on MPLADS and also informing that the benefits of MPLAD Scheme would not be given to a registered society/trust if the MP giving the proposal is himself the President/Chairman or Member of the Managing Committee etc., or trustee of the registered society/trust in question. I would appreciate if this condition could be deleted as it is against the wishes of the Member. I hope you will consider my suggestion favourably.

I have discussed this matter with Shri P.R. Dasmunsi and he also realises the difficulty of North-Eastern Region and agrees with the involvement of the Member concerned. Hence myself and Shri Karnendu Bhattacharjee, MP (RS) may please be allowed to be President/Chairman or Member of the Managing Committee etc., or trustee of the registered society/trust in question.”

**Recommendation**

**44.4 The Committee note the aforesaid proposal of Shri Santosh Mohan Dev, MP (LS) and recommend to waive the condition that the benefits of MPLAD Scheme would not be given to a registered society/trust, if the Member who has forwarded the proposal was himself the President/Chairman or Member of the Managing Committee etc., or trustee of the Registered Society/Trust in question in case of S/Shri Santosh Mohan Dev, MP (LS) and**

**Karnendu Bhattacharjee, MP (RS) as a special case, keeping in view the difficulties faced by them in implementation of the Scheme in the North-East Region.**

**XLV**

**Proposal of Shri T.R. Baalu, hon'ble Minister of Environment and Forests for giving relaxation in the limit of Rs. 25 lakh for construction of three bus shelters/terminus at a total cost of Rs. 97.00 lakh in Chennai South Parliamentary constituency under MPLADS**

45.1 Shri T.R. Baalu, hon'ble Minister of Environment and Forests addressed a letter dated 13 May, 2002 to hon'ble Chairman, Committee on MPLADS regarding construction of three bus shelters/terminus at a total cost of Rs. 97.00 lakh in Chennai South Parliamentary constituency under MPLADS for consideration of the Committee on MPLADS (Lok Sabha).

45.2 Hon'ble Minister, in his letter, stated as follows:-

“I enclose copies of my letters dated 6 April, 2002 and 26 April, 2002 recommending the following works for execution in my Parliamentary constituency:-

1	Construction of Bus Shelter at Tambaram bus terminus (West) (Opp. Railway Station, Tambaram)	Rs.30.00 lakh
2.	Construction of bus shelter at Chromepet	Rs. 27.00 lakh
3.	Construction of bus terminus at Adayar (Gandhi Nagar)	Rs. 40.00 lakh

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Total: Rs. 97.00 lakh

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The funds required are required to be sent to the Managing Director, Metropolitan Transport Corporation (Chennai Division) for execution of the above mentioned works.

Since the cost of each of the works is more than Rs. 25 lakh, I am told that approval of the Committee on MP's Local Area Development Scheme is required. All the works mentioned above are required to be done on priority basis to facilitate the passengers and commuters from the hot sun and rain. I would, therefore, request you to kindly arrange to approve and release the funds for the above mentioned works to the Managing Director, Metropolitan Transport Corporation (Chennai Division) urgently.”

**Recommendation**

**45.3 The Committee consider the proposal of Shri T.R. Baalu, hon'ble Minister of Environment and Forests for giving relaxation in the limit of Rs. 25 lakh for construction of three bus shelters/terminus at a total cost of Rs. 97.00 lakh in Chennai South Parliamentary constituency under MPLADS and approve it as a special case.**

**XLVI**

**Proposal for construction of P.J. Solanki Kumar hostel building at an estimated cost of Rs. 35.31 lakh on recommendation of five Rajya Sabha MPs and one Lok Sabha MP in**

## Sabarkantha District of Gujarat

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46.1 The Ministry of Statistics and Programme Implementation addressed a communication dated 5 June, 2002 to the Lok Sabha Secretariat enclosing therewith a communication dated 22 January, 2002 received from the Collector, Sabarkantha and a subsequent clarification dated 16 April, 2002 from District Planning Officer, Himatnagar, Sabarkantha. The letter relates to the recommendation of five MPs of Rajya Sabha and one MP of Lok Sabha namely Shri Shankarsinh Vaghela to contribute a total of Rs. 35.31 lakh for construction of P.J. Solanki Kumar hostel building in Sabarkantha District of Gujarat under MPLAD Scheme.

46.2 The Collector, Sabarkantha in his communication dated 22 January, 2002 addressed to Ministry of Statistics and Programme Implementation stated as follows:-

“With reference to your letter cited above, Guidelines for MPLAD Scheme the work requiring sharing of more than Rs. 25 lakh from MPLADS must be referred to your Ministry for obtaining approval from the Lok Sabha and Rajya Sabha Parliamentary Committees.

In Sabarkantha District (Gujarat State), the Scheme of construction of Shri P.J. Solanki Kumar hostel building at station Prantij worth of Rs. 35.31 lakh is sanctioned by this Office order dated 26 June, 2001. Work is under progress.

For this Scheme various MPs have sanctioned the amount from their MPLADS funds which is as under:-

Sl. No.	Name of MP	Sanctioned Amount Rs.
1.	Shri Brahm Kumar Bhatt, MP (RS)	8,00,000/-
2.	Shri Chimanbhai Shukla, MP (RS)	5,00,000/-
3.	Shri Rajubhai Parmar, MP (RS)	5,00,000/-
4.	Shri Ahmedbhai Patel, MP (RS)	5,00,000/-
5.	Shri Anant Dave, MP (RS)	9,31,000/-
6.	Shri Shankarsinh Vaghela, MP (LS)	3,00,000/-
		-----
		35,31,000/-
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I refer the above proposal to the Ministry for obtaining prior clearance from the Parliamentary Committees.”

46.3 The District Planning Officer, Himatnagar, Sabarkantha in his communication dated 16 April, 2002 addressed to Ministry of Statistics and Programme Implementation stated as under:-

“with reference to your office letter cited above dated 5 March, 2002 the necessary information is as under:-

- (1) Shri P.J. Solanki Kumar hostel building belongs to an educational institution for kumar and kanya students of backward class community is running from 1954. Also granted by Government of Bombay (education Department) vide letter No. EBC/2756/N dated 12 August, 1957 is also running by Shri Purushottamdas Jethabhai Solanki Seva Trust Prantij is register No. E-1257 Sabarkantha.
- (2) The organisation is willing to enter into agreement as prescribe proforma vide your office letter dated 30 April, 2001.



- (3) The proposed hostel is Memorial Building but it is an educational institutue.
- (4) The proposal of hostel building is residential building for kumar and kanya students of backward communities.”

46.4 The Ministry in their communication dated 5 June, 2002 have stated as under:-

“Please find enclosed copies of communication received from Collector, Sabarkantha dated 22 January, 2002 and a subsequent clarification dated 16 April, 2002 on the subject cited above. In this context, it may be noted that the construction of hostel building for educational institution belonging to government or local bodies is permissible under MPLADS. Such buildings belonging to aided institutions and unaided but recognized institutions which are in existence for not less than two years is also covered under the present Guidelines. The Collector, Sabarkantha has clarified that the Trust running the Education Institution is willing to enter into an agreement with the Government in the prescribed proforma meant for Registered Society/Trusts. The five Rajya Sabha MPs are from Gujarat and the proposed work is situated in the constituency of the Lok Sabha MP. Thus, the proposed work is covered under the present Guidelines. It is requested that the above proposal costing Rs. 35.31 lakhs may be referred to the Lok Sabha/Rajya Sabha Committees on MPLADS for relaxation of the upper ceiling of Rs. 25 lakh.”

### **Recommendation**

**46.5 The Committee note the proposal for construction of P.J. Solanki Kumar hostel building at an estimated cost of Rs. 35.31 lakh on recommendation of five Rajya Sabha MPs and one Lok Sabha MP in Sabarkantha District of Gujarat. The Committee after having considered the proposal recommend to give relaxation in the upper limit of Rs. 25 lakh for construction of the aforesaid hostel as it was within the provisions of the Guidelines of the Scheme.**

## **XLVII**

### **Proposal of Shri Murasoli Maran, Hon'ble Minister of Commerce & Industry for giving relaxation in the limit of Rs.25 lakh for construction of ten class rooms with toilet facilities for Government School at Arumbakkam, Chennai at a recommended cost of Rs.46 lakh under MPLADS**

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47.1 The Ministry of Statistics & Programme Implementation forwarded a copy of letter dated 5 April, 2002 from the Commissioner, Corporation of Chennai containing the proposal of Shri Murasoli Maran, Hon'ble Minister for Commerce & Industry for giving relaxation in the limit of Rs.25 lakh for construction of ten class rooms with toilet facilities for Government School at Arumbakkam in Ward 74, Chennai at a recommended cost of Rs.46 lakh under MPLADS for consideration of the Committee on MPLADS (Lok Sabha).

47.2 The Commissioner, Corporation of Chennai, in his letter dated 5 April, 2002, stated as follows:-

“Central Chennai M.P. and Honourable Minister for Industries and Commerce Thiru Murasoli Maran in his letter has allocated a sum of Rs.46.00 lakh towards the construction of 10 classrooms with toilet facilities for Government higher secondary school at Arumbakkam in Ward 74 of Chennai district under MPLAD scheme for the year 2001-2002. This work has to be executed by the Public Works Department of Tamilnadu.

In this regard, the following were requested from PWD:-

- (i) To send the complete project report with detailed estimate for the above work to facilitate this office to accord administrative sanction and to get the approval of the Parliamentary committees.
- (ii) To clarify as to whether the fund due for release to PWD after obtaining the approval from the appropriate authorities, could be deposited in the savings bank account of Nationalised bank to earn interest while kept idle, as it is mandatory under MPLADS guidelines.

- (iii) To furnish the time schedule for completion of the above work from the date of sanction.

A detailed estimate from PWD has been received by this office. In the said estimate, a provision of Rs.20,000.00 for the tender advertisement charges, Rs.15,000.00 for labour welfare fund and Rs.90,000.00 towards petty supervision charges had been made which cannot be allowed as per para 3.5 of the MPLADS guidelines vide the circular no.C/9/99-MPLADS dated 21/10/1999. Hence it was requested to revise the estimate accordingly and send the same to this office. Accordingly, the revised estimate withdrawing the provisions made towards the said tender advertisement charges, labour welfare fund and petty provision charges has been submitted to this office.

Further, the PWD has stated that the fund due for the above work has to be deposited to them in the form of crossed cheque drawn in favour of Executive Engineer, PWD, Building Construction Division-III, Chepauk, Chennai-5 and the same will be remitted into State Government funds and in turn the Government would release the amount by way of letter of credit for making payment to contractor, as per the PWD norms and Local code provisions and hence cannot be deposited in the Savings Bank account of Nationalised bank. Therefore the Corporation of Chennai suggests that the fund could be released to PWD as and when the bills due to the contractor are claimed by PWD.

In addition, the PWD has stated that the said work will be completed in 11 months from the date of releasing of funds from the Corporation of Chennai.

Approval of the Rajya Sabha and Lok Sabha Committee are therefore, requested for the following.

- (i) To sanction the said work of the construction of 10 classrooms with toilet facilities for Government higher secondary school at Arumbakkam in Ward 74 of Chennai district, proposed by Central Chennai M.P. and Honourable Minister for Industries and Commerce Thiru Murasoli Maran under MPLAD scheme for the year 2001-2002.
- (ii) To release a sum of Rs.46.00 lakh in part or full towards the said work in favour of Executive Engineer, PWD, Building Construction Division-III, Chepauk, Chennai-5 as and when the bills are claimed by PWD for the payment to the contractor.”

47.3 The Ministry, in their communication dated 16 May, 2002 stated as under:-

“Please find enclosed a copy of letter No.BDC No.1311/17/2002 ` dated 5.4.2002 from Commissioner, Chennai on the subject cited above.

- (2) The present Guidelines on MPLADS allow individual works costing up to Rs.25 lakhs only. For taking up works costing substantially higher than Rs.25 lakhs prior approval of the concerned Committee on MPLADS is required.
- (3) It is, therefore, requested that the above proposal of Shri Murasoli Maran, MP (Lok Sabha) may please be placed before the Lok Sabha Committee on MPLADS for consideration and relaxation.”

### **Recommendation**

47.4 The Committee consider the proposal of Shri Murasoli Maran, hon'ble Minister of Commerce and Industry and recommend to give relaxation in the limit of Rs.25 lakh for construction of ten class rooms with toilet facilities for Government School at Arumbakkam, Chennai at a sanctioned cost of Rs.46 lakh under MPLADS.

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48.1 Hon'ble Members of Parliament proposed to contribute funds to the tune of Rs. one crore out of their quota of MPLADS funds for undertaking relief and rehabilitation works in Gujarat.

48.2 In this connection, Para 1.3 of the Guidelines on MPLADS envisages as follows:-

“MPs can also recommend works outside their constituencies/states for construction of assets that are permissible in the Guidelines, for rehabilitation measures in the event of “natural calamity of rare severity” in any part of the country for an amount not exceeding Rs. 10 lakh, for each calamity.”

48.3 The matter was referred to the Ministry of Statistics and Programme Implementation for obtaining their comments and the latter in their communication dated 18 June, 2002 stated as follows:-

“Lok Sabha Secretariat may please refer to their O.M. No. 9/2/84/MPLADSC/2002 dated 17 June, 2002 on the above subject.

As per Para 1.3 of the Guidelines on MPLADS, MPs can recommend works outside their constituencies for rehabilitation measures only in the event of natural calamity of rare severity.

As per the Guidelines, the amount contributed by each MP cannot also exceed Rs. 10 lakh per calamity.

Though nothing has been mentioned in the above referred O.M. of Lok Sabha Secretariat, the reference appears to be for taking rehabilitation work in the riot affected areas of Gujarat. Riots cannot be considered as a natural calamity. Thus, proposal is not covered under the Guidelines on MPLADS and requires relaxation.

The Guidelines also provide a ceiling of Rs. 10 lakh per MP per calamity while the proposal is to allow MPs to contribute Rs. one crore each. Relaxation is, therefore, also required on this account.

The matter may please be placed before the Committee for considering relaxation.”

## **Recommendation**

48.4 The Committee consider the proposal for contribution by Members of Parliament to the tune of Rs. one crore out of their quota of MPLADS funds for undertaking relief and rehabilitation works in riot affected areas of Gujarat. The Committee recommend that necessary amendment might be carried out in the Guidelines on MPLADS for allowing Members of Parliament (Lok Sabha) to contribute upto Rs. one crore towards relief and rehabilitation works in the riot affected areas of Gujarat as the same was also done in the case of earthquake affected areas of Gujarat.

## **XLIX**

**Proposal from Shri Basudeb Acharia, MP (LS) for the construction of Para Community Hall under 35-Bankura PC within Purulia district (West Bengal) at an estimated cost of Rs. 27,37,309/- (excluding contingency) under MPLAD Scheme**

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49.1 Shri Basudeb Acharia, MP (LS) addressed a letter dated 11 June, 2002 to hon'ble Chairman, Committee on MPLADS regarding proposal for the construction of Para Community

Hall under 35-Bankura PC within Purulia district (West Bengal) at an estimated cost of Rs. 27,37,309/- (excluding contingency) under MPLAD Scheme.

49.2 The hon'ble Member, in his letter, stated as follows:-

“I enclose herewith a fax message, addressed to the Principal Secretary, Government of West Bengal, Development and Planning Department, Pouro Bhawan, FD-415-A, Bidhannagar, Kolkata – 700 106 and a copy of which endorsed to me, regarding seeking approval of Parliamentary Committee on MPLADS for the construction of Para Community Hall under 35-Bankura PC within Purulia district.

I had recommended the fund of Rs. 24,00,000/- (Phase-wise) for the execution of Para Community Hall within Purulia District under MPLADS Programme for the financial years from 1996-2002. In the financial years 2002-2003, I have further recommended Rs. 3.50 lakhs. Hence the recommended total amount goes beyond the ceiling of Rs. 25,00,000/- for this project. The Executive Officer, Para Panchayat Samity has submitted revised vetted plan and estimate amounting to Rs. 27,37,309/- (excluding contingency) out of which Rs. 24,00 lakhs had already been released as per previous recommendation. In terms of para 4.1 read with C/41/2000-MPLADS dated 26 November, 2001 issued by the Director, MPLADS, Government of India, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, New Delhi, the project requires approval of the Parliamentary Committee on MPLADS.

I would request you to kindly consider the approval of the same by the Parliamentary Committee on MPLADS so that the project can be completed in time.”

49.3 The District Magistrate, Purulia, in his letter dated 4 June, 2002 addressed to Principal Secretary, Government of West Bengal stated as follows:-

“Hon'ble MP Shri Basudeb Acharia, 35-Bankura PC had recommended the following fund phase-wise as mentioned below for execution of Para Community Hall within Purulia district under MPLADS programme:-

1.	1996-1997	-	Rs. 4,00,000.00
2.	1998-1999	-	Rs. 5,00,000.00
3.	2000-2001	-	Rs. 5,00,000.00
4.	2001-2002	-	<u>Rs. 10,00,000.00</u>
Total: __			<u>Rs. 24,00,000.00</u>

Necessary fund had also been released in favour of the implementing agency, i.e., Executive Officer, Para Panchayat Samity and work is on progress.

In the financial year 2002-2003 hon'ble MP has further recommended Rs. 3.50 lakhs (Rupees three lakh fifty thousand only) and Executive Officer, Para Panchayat Samity also submitted revised vetted plan and estimate amounting to Rs. 27,37,309/- (excluding contingency) out of which Rs. 24.00 lakhs had already been released as per previous recommendation.

Now, in terms of para 4.1 read with C/41/2000-MPLADS dated 26 November, 2001 issued by the Director, MPLADS, Government of India, Ministry of Statistics and Programme Implementation, Sardar Patel Bhawan, New Delhi, the project requires approval of the Parliamentary Committees on MPLADS.

I would, therefore, request you kindly to consider the matter for obtaining necessary approval from the appropriate authority.”

### **Recommendation**

49.4 The Committee consider the proposal of Shri Basudeb Acharia, MP (LS) for the construction of Para Community Hall under 35-Bankura PC within Purulia district (West Bengal) at an estimated cost of Rs. 27,37,309/- (excluding contingency) under MPLAD Scheme and approve it as it was within the provisions of the Guidelines of the Scheme.

**Dr. BOLLA BULLI RAMAIAH**

**Chairman, Committee on Member of Parliament Local Area Development Scheme**

**New Delhi**

**August, 2002 / Sravana , 1924(S)**